

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH, BHOPAL
ORIGINAL APPLICATION NO. 193/2025

IN THE MATTER OF:

SANJEEV KESHARWANI

.....APPLICANT

VERSUS

STATE OF MADHYA PRADESH & ORS.

.....RESPONDENTS

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Date: 12.03.2026

Submitted by MPPCB: -

Place: Bhopal

through Counsel



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THE HON'BLE NATIONAL GREEN TRIBUNAL
CENTRAL ZONAL BENCH AT BHOPAL

IN THE MATTER OF:

ORIGINAL APPLICATION No. 193/2025 (CZ)

Sanjeev Kesharwani VS State of Madhya Pradesh & Ors.

Joint Committee Inspection Report



Dates of inspection: - 25.02.2026

Members of the Committee: -

- 1. One representative of the collector, Balaghat (M.P.)**
- 2. One representative of the State Pollution Control Board (M.P.)**

JOINT COMMITTEE INSPECTION REPORT

1. The Hon'ble National Green Tribunal, Central Bench, Bhopal issued following directives on dated 07.01.2026 in the matter of O.A. No. 193/2025 (CZ), *Sanjeev Kesharwani vs. State of Madhya Pradesh & Others*: -

“1. The grievances of the Applicant are continuous, grave and unabated air pollution, public nuisance and environmental degradation caused by Respondent No. 2, M/s Shahaji Foods (Rice Mill), who is illegally operating a Rice/Paddy Mill and Dal Mill at Plot No. 175, Industrial Area, Richhai, Jabalpur, Madhya Pradesh and continuously violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981, sector-specific conditions applicable to rice mills, and the express terms of the Consent/NOC granted by the Madhya Pradesh Pollution Control Board. The Respondent has failed to install mandatory air pollution control systems such as pneumatic pipelines, cyclones and bag filters, resulting in uncontrolled emission of rice husk, straw dust and particulate matter into the ambient air.

2. It is also stated that fugitive emissions generated by the Respondent spread extensively into the Applicant's industrial premises, leading to serious health hazards including respiratory ailments, eye and skin diseases among workers and the Applicant himself. Thick layers of straw and dust accumulate on the Applicant's factory roof and floors, causing structural damage, water leakage, unsafe working conditions and repeated injuries. During the rainy season, the deposited straw becomes slippery and rotten, emitting foul odour and causing further health risks.

3. It is further argued that Respondent No.2 is also illegally dumping large quantities of agricultural and industrial waste on public roads and open spaces and frequently resorts to open burning of such waste, causing dense smoke, toxic emissions and severe air pollution. Stray animals consume the dumped waste, affecting their health and creating traffic hazards. The Respondent No. 2 machinery generates excessive noise beyond permissible limits, and heavy vehicular movement during the paddy season results in traffic obstruction, dust generation and safety risks.

8. We also deem it just and proper to call a report on the matter in issue, in present application, from a Joint Committee consisting of :-

- (i) One Representative from the Collector, Jabalpur, (M.P.), and*
- (ii) One Representative from the Member Secretary, Madhya Pradesh Pollution Control Board, (M.P.)*

9. The Committee is directed to visit the site and submit the factual and action taken report within four weeks. The State PCB will be the Nodal Agency for coordination and logistic support.”

The copy of the order dated 07.01.2026 is enclosed as **Annexure-1**.

2. In compliance with the above directions given by the Hon’ble NGT (CZ) in the matter of O.A. 193/2025 dated 07.01.2026, the committee comprising the following nominated members was constituted.

S. No.	Name of Department	Name of Committee Member
1.	Representative, Collector, Jabalpur (M.P.)	Smt. Monika Waghmare Sub-Divisional Magistrate (Revenue), District Jabalpur
2.	Representative, MP PCB	Shri K.P. Soni Regional Officer, MPPCB, Jabalpur RO

The copy of nomination letters is enclosed as **ANNEXURE-2**.

3. The MPPCB and SDM (Tehsil-Ranjhi) District Jabalpur, being the Nodal Agencies in this matter, coordinated with all the concerned stakeholders including petitioners and scheduled the site visit on dated 25.02.2026. On the day of the site visit, all committee members and other stakeholders were present, including the petitioner. Details of officials and other stakeholders present during the site visit on 25.02.2026 are as follows: -

1. Smt. Monika Waghmare, Sub-Divisional Magistrate, District Jabalpur;
2. Shri K.P. Soni, Regional Officer, RO Jabalpur, M.P.P.C.B. Jabalpur;
3. Smt. Mousmi Kewat, Tehsildar, Tehsil-Ranjhi, District Jabalpur;
4. Shri Ayeed Parvez, Engineer, RO Jabalpur, M.P.P.C.B. Jabalpur;
5. Shri Naveen Thakur, Halka Patwari, Tehsil Ranjhi, District Jabalpur;
6. Shri Sanjeev Kesharwani, Proprietor, M/s Rajeev Pipes (Plot no.176) (Applicant);
7. Shri Jitendra Jaggi, Proprietor, M/s Shahji Foods, (Plot No.175) Jabalpur (Respondent No. 2);

The Panchnama prepared during the site inspection dated 25.02.2026 is enclosed as **ANNEXURE-3**.

As the primary concern in this case pertained to unabated air pollution, public nuisance and environmental degradation caused by Respondent No. 2, M/s Shahaji Foods (Rice Mill) as stated by the applicant who operates industry adjacent to the premises of M/s Shahaji Foods situated at Survey No. Tehsil District. The present report contains factual information and observations made during the inspection by the joint committee on 25.02.2026. The report addresses the concerns raised by the petitioner and includes discussions held with the relevant stakeholders.

(A) **Basic details of the Unit (Shahaji Foods):** - Basic information about M/s Shahaji Foods, an Arwa Rice mill in the petitions are tabulated below: -

Basic details of Respondent No.2 (Shri Jitendra Kumar Jaggi)		
Harsh Rice Industry		
S. No.	Particulars	Details
1.	Industry Details	Name- M/s Shahaji Foods Proprietor- Jitendra Kumar Jaggi Validity: CTO (Consent to Operate) with outward no. 24610 and valid up to 31/01/2026, currently application in process for renewal. The copy of the application for renewal of the CTO is enclosed as <u>Annexure-4</u> . Location: -Plot no.175, Richhai Industrial Area Tehsil Richhai & Ddistrict Jabalpur.
2.	Environmental Clearance	It Comes under Small scale industry in Green Category as per MP PCB Categorization office order dated 10.06.2025. Hence EC is not required
3.	Consent from MPPCB	Consent to Establishment: - Granted on 31/03/2012 Industry has been established as per the sitting criteria of the industries. Consent to Operate:- Yes Granted on 26.01.2026) At present the application for renewal of CTO is in process for renewal. The copy of the CTO is renewal of the CTO is enclosed as <u>Annexure-4</u> .

(B) Specific issues raised in the petition and factual observation: - Specific issues raised in the petition and factual observations recorded during the inspection are tabulated below: -

S.N o.	Specific issues raised in the petition	Factual Observations
Respondent No. 2 (Shri Jitendra Kumar Jaggi)		
1.	<p>That, it is further submitted by the applicant that the no objection certificate (NOC) granted to the respondent No.3 by the Madhya Pradesh Pollution Control Board contained a specific condition stating that the NOC would not be treated as a certificate of site suitability and that if any complaint was received and found to be true, the industry would be closed and relocated to a suitable location. Despite confirmation of violation no closure or relocation action has been taken by the board.</p>	<p>In response to the allegation made by the Applicant that the No Objection Certificate (NOC) issued by the Madhya Pradesh Pollution Control Board contained a condition regarding site suitability and that no action was taken despite alleged violations, it is respectfully submitted that the said allegation is factually incorrect and based on a misunderstanding of the regulatory framework. It is clarified that the Madhya Pradesh Pollution Control Board does not issue any NOC for establishment or operation of industries. Instead, the Board grants statutory Consent to Establish (CTE) and Consent to Operate (CTO) under the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974. In the present case, M/s Shahji Foods, located at Plot No. 175, Industrial Area Richhai, Jabalpur, was granted Consent to Establish (CTE) in the year 2012, and thereafter the unit has been obtaining periodic renewals of Consent to Operate (CTO) from time to time as per the applicable provisions and procedures of the Board. It is further submitted that Arwa Rice Mill and Dal Mill units fall under the Green Category and Small-Scale Industry (SSI) classification, which are considered</p>

		<p>comparatively less polluting in nature. The conditions mentioned in the consent orders are standard conditions incorporated in the common consent format issued by the Board for industries falling under this sector. <u>These Specific clauses are generally included to address situations where industries may have been established without prior intimation to the Board or where potential land-related disputes or complaints regarding site suitability may arise. However, in the present case of Respondent No. 2, the industry is located within a designated industrial area, namely Industrial Area Richhai, Jabalpur, and has been operating with valid consents granted and renewed by the Board from time to time. During the course of inspections and regulatory review, no issue regarding site suitability which would warrant closure or relocation of the unit. Copy of CTE & CTO of respondent no.2 industry is enclosed as <u>Annexure-4</u>. It is further submitted that during the establishment of the industry in the year 2012 no objection was submitted.</u></p>
2.	<p>That, it is pertinent to mention herein that when nothing was being done the behest of the respondent no.2 the application being frustrated preferred an application/representation to the MPPCB respondent no.3 for violation for the consent order given to the respondent no.2</p>	<p>In response to the allegation made by the applicant that no action was taken by the Board despite submission of representation regarding violation of consent conditions by Respondent No. 2, it is respectfully submitted that the said allegation is incorrect and misleading. Upon receipt of the complaint from the applicant, the Madhya Pradesh Pollution Control Board (MPPCB) took prompt action and deputed Mr. Brijendra Singh Geherwar, Scientist, to conduct an</p>

inspection of the M/s Shahji Foods, located at Plot No. 175, Industrial Area Richhai, Jabalpur. Based on the inspection report submitted by the inspecting officer, the Board issued a notice bearing No. 2119 dated 05.02.2025 to Respondent No. 2. During inspection, it was observed that the industry had already installed the required Air Pollution Control (APC) Facilities. However, it was also found that three openings (holes) were present on the side adjoining the applicant's plot No. 176, through which rice husk (Bhusi) had inadvertently entered the applicant's premises. Accordingly, directions were issued to Respondent No. 2 through the said notice to immediately close the openings and remove the rice husk from the applicant's premises. In compliance with the directions of the Board, Respondent No. 2 closed the said openings and acknowledged the lapse, admitting that rice husk had entered the applicant's premises. However, as stated by Respondent No. 2 in their written submission (enclosed by the applicant in the petition at Page No. 86), the applicant did not permit them to enter the premises for removal of the rice husk that had fallen there. Therefore, it is submitted that appropriate action was taken by the Board promptly upon receipt of the complaint, and necessary directions were issued to the industry to rectify the issue. Copy of the notice dated issue by MPPCB to respondent no.2 is enclosed as Annexure-6.

3.	<p>That, thereafter the applicant again preferred an application/representation to the respondent no.8 for cancellation of the lease deed of the respondent no.2 for violation for the consent order and lease deed given to the respondent no.2</p>	<p>In this regard, it is submitted that Respondent No. 2 industry is located within the Richhai Industrial Area. The said industrial area is developed and maintained by the District Trade & Industries Centre (DTIC), Jabalpur, which is Respondent No. 8. Therefore, comments in this matter may appropriately be obtained from the DTIC, being the concerned authority with respect to allotment and cancellation of lease deeds within the industrial area.</p>
4.	<p>That, the applicant again on 17.01.2025 preferred a complaint to respondent no.6 stating the violations being done by the respondent no.2 and the waste material being dumped which was being burned by respondent no.2 on the road of the area near the industry of the applicant.</p>	<p>In this regard, it is submitted that during the course of inspection carried out by the Joint Committee, no waste material was observed to be dumped on the road nor was any instance of burning of such waste found at or near the site of Respondent No. 2 industry. It is further submitted that earlier, an inspection was also conducted by the officers of the Madhya Pradesh Pollution Control Board (MPPCB) on the basis of a written complaint submitted by the applicant against Respondent No. 2. During that inspection as well, no waste material or rice husk (Bhusi) was found dumped on the road in the vicinity of the industry. Further, as the complaint has also been submitted before the Commissioner, Jabalpur Municipal Corporation (JMC) which is respondent no.6, comments from the said authority may also be obtained in this matter.</p>

5. That, the applicant on 07.01.2025 preferred a complaint/representation to the respondent no.5 & 8 stating that the respondent no.2 is creating problems to the person who are having their industries in that particular area and in creating public nuisance by parking his heavy loading vehicles i.e. trucks that too 15 trucks at a time on both sides of the road as there was no parking facility within the premises of the respondent no.2.

In this regard, it is submitted that during the inspection carried out by the Joint Committee, the industry of Respondent No. 2 (M/s Shahji Foods) was found non-operational. As informed by the representative of the unit, the industry has remained closed since July 2025. During the inspection, no trucks or heavy vehicles were observed either inside the premises or parked on the road outside the industry. Upon inquiry by the Committee regarding the non-operation of the unit, Respondent No. 2 informed that the District Administration, Jabalpur had registered an FIR against a total of 28 rice millers of Jabalpur district, in which Respondent No. 2 is also included (Sr. No. 14 in FIR List). Copy of FIR against respondent no.2 is enclosed as Annexure- 6. The respondent further submitted that after initiation of legal action against several millers, milling operations were stopped. The unit mainly undertakes milling work related to government rice procurement. In support of the statement, Respondent No. 2 produced a copy of the FIR and details of the court case before the Committee. Copy of the details of Court case is enclosed as Annexure-7. With

respect to the photographs submitted by the applicant showing trucks loaded and parked outside the industry, Respondent No. 2 submitted that the unit is an Arwa rice mill which generally operates for about 3–4 months in a year during the Kharif season. During the peak milling period, the inflow of paddy for milling under government procurement schemes is comparatively high. At times, temporary parking of transport vehicles may occur due to operational delays such as machine breakdown or delay in loading and unloading activities. However, it was informed that the rice mill has remained completely closed for the last 5–6 months, and milling operations during the present season have also not taken place due to the ongoing court case, as stated above. Copy of electricity bills presented during inspection by respondent no.2 is enclosed as Annexure-8.

6. That, since the year 2011, Respondents no.2 has been continuously causing air pollution, noise pollution and solid waste nuisance by openly dispersing rice husk (Bhusi), fugitive dust and by dumping and burring industrial waste on public roads.

At the time of inspection, all machinery installed in the unit was thoroughly examined and found to be switched off, and therefore monitoring of emissions or operational pollution parameters could not be undertaken. During the inspection, approximately 100 sacks of rice were found stored inside the

premises. The industry representative clarified that these were low-grade broken rice left over when the machines were shut down, which had not been procured by the Government and are generally sold in the local market. It is further submitted that Respondent No. 2 has constructed a covered shed for storage of rice husk (Bhusi) and has also installed boundary walls of approximately 20–25 feet height around the premises to prevent dispersion of husk and dust outside the industry area. Respondent No. 2 also produced GST invoices for the materials used in construction of the boundary wall, indicating that the boundary wall was constructed in the year 2022. Copies of the said invoices are enclosed as *Annexure-9*. During inspection, some quantity of husk was observed scattered outside the covered husk storage shed, which appeared to be old in nature. The industry representative explained that during loading and unloading of trucks, small quantities of husk may occasionally fall outside the shed area. It was also stated that rice husk is a saleable by-product of the milling process, which is stored and sold in the market to meet operational expenses

		during the off-season. Relevant purchase/sale bills of the stored husk were also produced during inspection and are annexed herewith as <u>Annexure-10</u> .
7	That, due to open dispersion of husk and dust, heavy quantities of dust accumulate inside the Applicant's factory, including on roofing sheets and machinery, causing corrosion, leakage during rains and damage to the structure and equipment.	During the inspection, the Committee also visited the Applicant's plot situated adjacent to the premises of Respondent No. 2, bearing Plot No. 176. It was observed that a heap of rice husk (Bhusi) was present near the boundary wall of Respondent No. 2's industry, which indicates that in the past some quantity of husk might have entered the Applicant's plot. However, the husk appeared to be old in nature. The photos of heap of husk found in Applicant's premises is enclosed as <u>Annexure-11</u> . Respondent No. 2, who was present during the inspection, submitted that earlier the boundary wall on that side of the industry had accidentally collapsed, due to which the husk was scattered into the Applicant's premises. He further stated that after becoming aware of the incident, he immediately constructed a boundary wall made of MS sheet (tin sheet) with an approximate height of about 25 feet specifically along the said boundary to prevent recurrence of such incidents. As per the statement of

		<p>Respondent No. 2, the said incident occurred in the year 2021. During inspection, husk deposits were also noticed on the tin shed of the Applicant's premises; however, the layer appeared to be old and brownish in colour, likely due to exposure to rain and other atmospheric conditions over time. Respondent No. 2 submitted that the incident occurred several years ago and admitted that husk might have inadvertently entered the Applicant's premises at that time. He further stated that after the installation of the new boundary wall, he requested the Applicant to allow him to remove and clean the husk from the premises, but the Applicant did not permit the same. The said submission of Respondent No. 2 is also mentioned in the letter provided in response to the communication issued by the Jabalpur Municipal Corporation (Respondent No. 6), which is available at Page No. 86 of the petition.</p>
8	<p>That, respondent No.2 dumps industrial waste and rice husk on both sides of the road and often sets the same on fire, resulting in smoke, foul odour and serious environmental pollution affecting nearby industries, residents,</p>	<p>During the inspection, the Committee did not observe any industrial waste or rice husk on the road or in the surrounding area of the industry of Respondent No. 2. No fire was found in or near the premises of Respondent No. 2 during the time of inspection.</p>

	<p>animal and the general public. That, Animal consume the dumped waste and frequently gather on the road, leading to traffic obstruction and serious accident hazards.</p>	<p>However, husk (Bhusi) was observed outside the covered storage area designated for husk within the premises of Respondent No. 2. Additionally, a small quantity of husk (Bhusi) was found within the premises of the applicant, which is adjacent to the unit of Respondent No. 2, as explained in the points mentioned above.</p>
9	<p>That, during the rainy season, accumulated husk decomposes, emits foul smell and creates unhygienic conditions. The Applicant is compelled to remove the husk from his premises at his own cost.</p>	<p>During the inspection, the Committee did not observe any foul smell in or around the premises of Respondent No. 2. At present, the prevailing weather conditions correspond to the summer season. The Applicant has indicated that the issue of foul smell generally occurs during the rainy season. Such odour may arise due to the biodegradation of Agro-biomass, as rice husk is a form of biodegradable Agro-residue. During the rainy season, husk heaps or piles may become wet and partially anaerobic, which can promote microbial decomposition and may lead to the generation of odorous gases. However, at the time of inspection, no such conditions were present, and therefore no foul smell was observed by the Committee.</p>
10	<p>That, due to continuous exposure to dust and pollution, the, Applicant</p>	<p>The Committee, within its designated role, refrains from making any</p>

	<p>has suffered from eye-related ailments and has taken medical treatment from hospitals at Jabalpur and Chennai.</p>	<p>comments or judgments regarding the conduct or personal problem of Applicant or anyone in this case, as the objective of the inspection were strictly limited to documenting factual observations related to the property in question. During the inspection, the applicant did not produce any documents related to the health issues claimed in the complaint; therefore, the Committee is unable to offer any comments on this matter.</p>
<p>11</p>	<p>That, Excessive noise generated by the machinery of Respondent No.2 exceeds prescribed limit, causing noise pollution in violation of law.</p>	<p>It is respectfully submitted that at the time of inspection, the unit of Respondent No. 2, M/s Shahji Foods, was not operational; therefore, noise monitoring could not be carried out during the inspection. Further, the Committee observed that all machinery, including the sortex plant, has been installed within a closed concrete structure along with a covered shed provided with exhaust fans.</p>

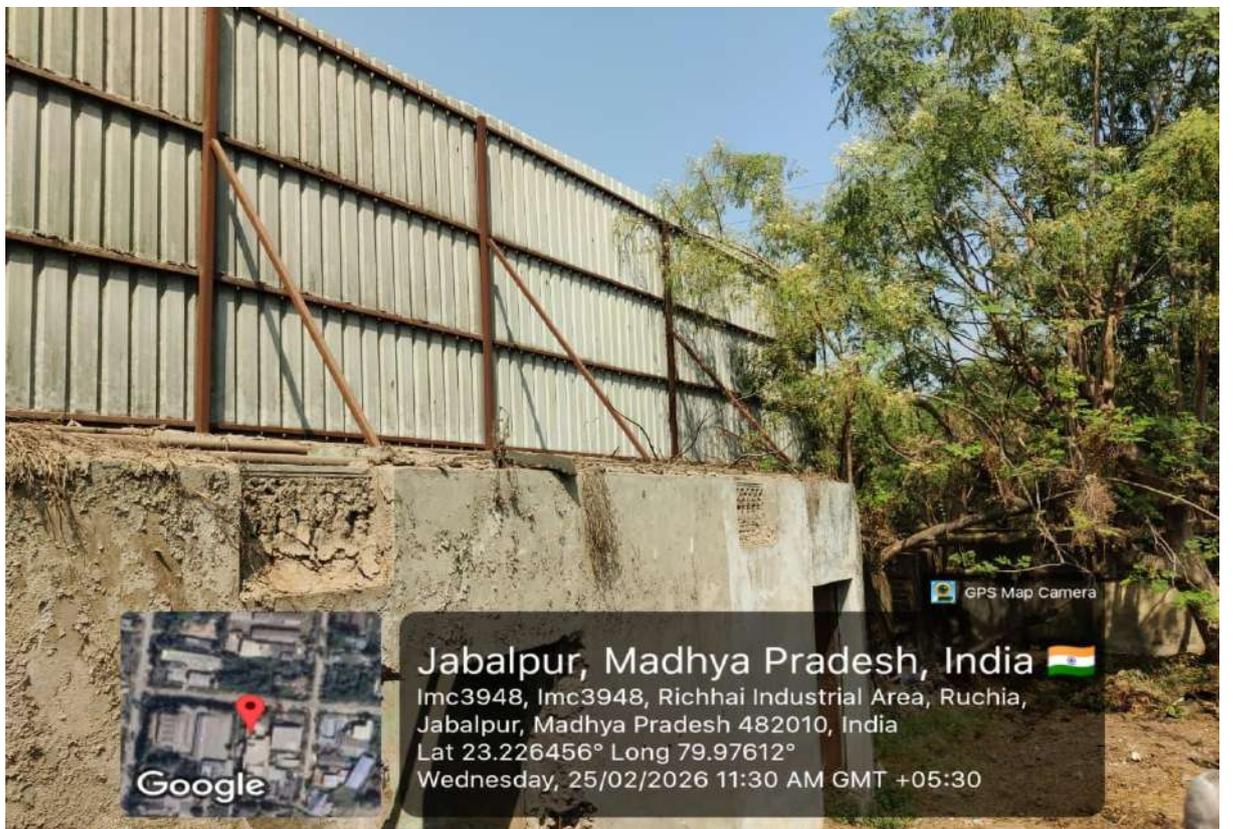
B. Status of Compliance of Environmental Conditions: - The status of compliance of various environmental conditions as observed during site inspection dated 25/02/2026 is as follows: -

Respondent No. 02 (M/s Shahji Foods): - Following are the compliances made by respondent no. 2 Director of Shahji Foods, Shri Jitendra Kumar Jaggi: -

(i) The Rice mill is located at Plot No. 175, Richhai Industrial Area, Jabalpur.



- (ii) The Project Proponent (PP) has installed covered shed as per guidelines of Arwa rice mill of small scale in green category.



- (iii) The Project Proponent (PP) has constructed a boundary wall along the entire periphery of the premises, including the side adjoining the applicant's property.



C. Action Taken by the MP PCB: -

- (i) In compliance with the sitting criteria guidelines the MP PCB has granted Consent to Establish (CTE) with following CTO (Consent to Operation).

However, it is submitted that the industry is situated as per the sitting criteria of the industries. The Copy of the CTE & CTO granted to the project proponent is filed herewith as **Annexure-4.**

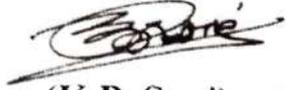
- (ii) Upon receipt of a written complaint from the applicant, Shri Sanjeev Kesharwani, an inspection was carried out and, based on the findings thereof, the Board issued a notice to Respondent No. 2, M/s Shahji Foods, vide Notice No. 2119 dated 05.02. 2025. Notice is enclosed as **Annexure-5.**

- (C) **Recommendation:** - Based on the observations made during the site inspection, the following are recommendations: -

- (i) Peripheral plantation was seen but the same needs to be further strengthened along the barrier zone for better dust mitigation.
- (ii) With the consent of the applicant the heap of husk (Bhusi) observed within the applicant's premises, as well as the husk accumulated on the tin shed, be removed/cleaned at the cost of Respondent No. 2 and by Respondent No. 2. The respondent shall also ensure that such occurrence does not take place in the future.
- (iii) It is recommended that the loading and unloading area be properly paved with cement concrete (pucca flooring) to minimize and control fugitive dust emissions and to ensure better environmental management at the site.
- (iv) It is recommended that thick plantation shall be carried out by the project proponent in the upcoming monsoon season, with special emphasis along the Boundary wall towards applicant premises.

- (v) It is recommended that the concerned authority, namely the District Trade and Industry Centre Jabalpur, ensure proper maintenance of roads within the Richhai Industrial Area, as their condition was found to be poor during inspection. The authority may also enforce strict regulations regarding the parking of trucks and other vehicles on roads and vacant spaces in the industrial area.

The photographs taken during the inspection dated 25.02.2026 are enclosed as Annexure-12.



(K.P. Soni)
Regional Officer
M.P.P.C.B. Jabalpur


(Monika Waghmare)
Sub Divisional Magistrate
(Revenue), District Jabalpur
अनुविभागीय अधिकारी (रा.)
रांझी, जबलपुर (म.प्र.)

Item No.05

**BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH, BHOPAL
(Through Video Conferencing)**

Original Application No.193/2025(CZ)

Sanjeev Kesharwani

Applicant(s)

Vs.

State of Madhya Pradesh & Ors.

Respondent(s)

Date of Hearing: 07.01.2026

**CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE MR. SUDHIR KUMAR CHATURVEDI, EXPERT MEMBER**

For Applicant (s):

Mr. Falgun Yadav, Adv.

ORDER

1. The grievances of the Applicant are continuous, grave and unabated air pollution, public nuisance and environmental degradation caused by Respondent No. 2, M/s Shahaji Foods (Rice Mill), who is illegally operating a Rice/Paddy Mill and Dal Mill at Plot No. 175, Industrial Area, Richhai, Jabalpur, Madhya Pradesh and continuously violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981, sector-specific conditions applicable to rice mills, and the express terms of the Consent/NOC granted by the Madhya Pradesh Pollution Control Board. The Respondent has failed to install mandatory air pollution control systems such as pneumatic pipelines, cyclones and bag filters, resulting in uncontrolled emission of rice husk, straw dust and particulate matter into the ambient air.
2. It is also stated that fugitive emissions generated by the Respondent spread extensively into the Applicant's industrial premises, leading to serious health hazards including respiratory ailments, eye and skin diseases among workers and the Applicant himself. Thick layers of

straw and dust accumulate on the Applicant's factory roof and floors, causing structural damage, water leakage, unsafe working conditions and repeated injuries. During the rainy season, the deposited straw becomes slippery and rotten, emitting foul odour and causing further health risks.

3. It is further argued that the Respondent No.2 is also illegally dumping large quantities of agricultural and industrial waste on public roads and open spaces and frequently resorts to open burning of such waste, causing dense smoke, toxic emissions and severe air pollution. Stray animals consume the dumped waste, affecting their health and creating traffic hazards. The Respondent No. 2 machinery generates excessive noise beyond permissible limits, and heavy vehicular movement during the paddy season results in traffic obstruction, dust generation and safety risks.
4. A substantial issue of environmental has been raised.
5. Issue notice to the Respondents, returnable within four weeks.
6. The Applicant is directed to take necessary steps for service to the Respondent by both ways and also on available email.
7. The Respondents are directed to submit the reply within four weeks through E-filing portal, preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.
8. We also deem it just and proper to call a report on the matter in issue, in present application, from a Joint Committee consisting of:
 - (i) One Representative from the Collector, Jabalpur, (M.P.), and
 - (ii) One Representative from the Member Secretary, Madhya Pradesh Pollution Control Board, (M.P.)

9. The Committee is directed to visit the site and submit the factual and action taken report within four weeks. The State PCB will be the Nodal Agency for coordination and logistic support.
10. Applicant is further directed to supply the required documents and copy of the application to the Committee and the Respondents within a week and after compliance of service, the Applicant has to submit an affidavit that notices and copy of the application have been served upon the Committee and Respondents.
11. The report in the matter be filed by the Committee by email at ngtczbbho-mp@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

List it on **20th March, 2026.**

Sheo Kumar Singh, JM

Sudhir Kumar Chaturvedi, EM

07th January, 2026,
Original Application No.193/2025(CZ)
AK

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Annexure-2

कार्यालय कलेक्टर (लीगल सेल), जबलपुर

// आदेश //

क्रमांक / /लीगल सेल/2026

जबलपुर, दिनांक / /2026

माननीय राष्ट्रीय हरित अधिकरण मध्यक्षेत्रीय न्यायपीठ भोपाल में दायर Original Application No. 193/2025 (CZ) संजीव केशरवानी विरुद्ध म.प्र. शासन व अन्य में दिनांक 07.01.2026 को आदेश पारित कर राज्य प्रदूषण नियंत्रण बोर्ड तथा जिला कलेक्टर जबलपुर के प्रतिनिधि की संयुक्त समिति का गठन किये जाने हेतु निर्देशित किया गया है। प्रकरण की अगली सुनवाई दिनांक 20.03.2026 नियत की गई है। उक्त कार्यवाही हेतु पूर्व जारी कार्यालयीन आदेश क्रमांक/526/लीगल सेल/2026 जबलपुर, दिनांक 22/01/2026 को अपास्त करते हुए शासन (विभाग) की ओर से पक्ष समर्थन हेतु अनुविभागीय अधिकारी (राजस्व) रांडी, जिला जबलपुर एवं क्षेत्रीय अधिकारी, म.प्र. प्रदूषण नियंत्रण बोर्ड जिला जबलपुर का संयुक्त दल गठित किया जाता है।

उपरोक्तानुसार गठित दल के सदस्यों को निर्देशित किया जाता है कि आप संयुक्त रूप से स्थल का दौरा कर प्रकरण की आगामी नियत सुनवाई दिनांक से पूर्व तथ्यात्मक और की गई कार्यवाही रिपोर्ट ईमेल ngtzbbho-mp@gov.in के माध्यम से भेजना सुनिश्चित करें।

कलेक्टर

जिला-जबलपुर

जबलपुर दिनांक 13/02/2026

पृ0क्रमांक / 1024 / लीगल सेल / 2026
प्रतिलिपि :-

1. रजिस्ट्रार, राष्ट्रीय हरित अधिकरण मध्यक्षेत्रीय न्यायपीठ भोपाल का पत्र क्रमांक NGT-CZB/ 2025/14 Bhopal dt 08.01.2026 के तारत्मय में सूचनार्थ।
2. अनुविभागीय अधिकारी (राजस्व) रांडी, जिला जबलपुर की ओर पालनार्थ।
3. क्षेत्रीय अधिकारी, म.प्र. प्रदूषण नियंत्रण बोर्ड जिला जबलपुर की ओर पालनार्थ।

कलेक्टर

जिला-जबलपुर



मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,
पर्यावरण परिसर, ई-5, अरेर कॉलोनी, भोपाल-462016
Fax No : +91-755-2463742 E-mail : it_mppcb@rediffmail.com



क्रमांक OD-32 /विधि/NGT(CZ)/प्रनिबो/2026 भोपाल, दिनांक 16/01/2026
प्रति

कलेक्टर,
कलेक्टर कार्यालय,
जबलपुर ।

विषय:- माननीय राष्ट्रीय हरित अधिकरण, सेन्ट्रल बेंच द्वारा प्रकरण क्रमांक 193/2025(CZ), (संजीव केशवानी विरुद्ध मध्यप्रदेश शासन व अन्य) के अंतर्गत पारित आदेश दिनांक 07-01-2026 के अनुपालन बावत् ।

....

उपरोक्त विषयान्तर्गत माननीय राष्ट्रीय हरित अधिकरण, सेन्ट्रल बेंच द्वारा प्रकरण क्रमांक 193/2025(CZ), के अन्तर्गत पारित आदेश दिनांक 07-01-2026 का कृपया अवलोकन हो, आदेश के मुख्य अंश निम्नानुसार है:-

"The grievances of the Applicant are continuous, grave and unabated air pollution, public nuisance and environmental degradation caused by Respondent No. 2, M/s Shahaji Foods (Rice Mill), who is illegally operating a Rice/Paddy Mill and Dal Mill at Plot No. 175, Industrial Area, Richhai, Jabalpur, Madhya Pradesh and continuously violating the provisions of the Air (Prevention & Control of Pollution) Act, 1981, sector-specific conditions applicable to rice mills, and the express terms of the Consent/NOC granted by the Madhya Pradesh Pollution Control Board. The Respondent has failed to install mandatory air pollution control systems such as pneumatic pipelines, cyclones and bag filters, resulting in uncontrolled emission of rice husk, straw dust and particulate matter into the ambient air.

We also deem it just and proper to call a report on the matter in issue, in present application, from a Joint Committee consisting of:

- (i) One Representative from the Collector, Jabalpur, (M.P.), and
- (ii) One Representative from the Member Secretary, Madhya Pradesh Pollution Control Board, (M.P.)

The Committee is directed to visit the site and submit the factual and action taken report within four weeks. The State PCB will be the nodal agency for coordination and logistic support.

List it on 20th March, 2026

माननीय अधिकरण द्वारा उपरोक्तानुसार संयुक्त समिति गठित का गठन कर 4 सप्ताह में एक्शन टेकन रिपोर्ट प्रस्तुत करने के निर्देश दिये हैं ।

अतः आपके कार्यालय से एक प्रतिनिधि नामांकित किये जाने का अनुरोध है, ताकि निर्धारित समयावधि में माननीय अधिकरण द्वारा पारित आदेश का पालन सुनिश्चित हो सके। क्षेत्रीय

9/3/2026

अधिकारी, जबलपुर को बोर्ड की ओर से समिति का सदस्य तथा प्रकरण का प्रभारी अधिकारी नियुक्त किया जाता है। क्षेत्रीय अधिकारी, जबलपुर का मावाईल नम्बर 9425135095 है। प्रकरण की आगामी सुनवाई दिनांक 20-03-2026 को नियत है।

संलग्न-:एनजीटी आदेश ।

सक्षम प्राधिकारी द्वारा अनुमोदित

Digitally Signed by: Manoj Kumar
Mandrai
Date: 16-01-2026
04:07 pm

अधीक्षण यंत्री(विधि)

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड भोपाल

प्रतिलिपि-:

- ✓ क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड, जबलपुर को निर्देशित किया जाता है कि माननीय अधिकरण द्वारा पारित आदेशानुसार संयुक्त गठित समिति से समन्वय कर निर्धारित समयावधि के 01 सप्ताह पूर्व एक्शन टेकन रिपोर्ट मुख्यालय को प्रस्तुत किया जाना सुनिश्चित करें ।

आज दिनांक 25/02/2026 को Plot No. 176, रिहाई इण्डस्ट्रियल एरिया तहसील रांझी, जिला जबलपुर में NGA O.A. 193/2025 (L2) में उपलब्ध पथरों में आवेक्षित दिनांक 02/01/2026 के परिपेक्ष्य में गठित कमेटी, जिसमें कलेक्टर जबलपुर जिला जबलपुर प्रतिनिधि के रूप में अनुविभागीय अधिकारी जबलपुर तहसील रांझी, क्षेत्रीय प्रदूषण नियंत्रण बोर्ड के क्षेत्रीय अधिकारी व सह-अधिकारी की उपस्थिति में स्थल निरीक्षण किया गया। निरीक्षण के दौरान भायिका वर्ता श्री संवीव केशवानी तथा उद्योग प्रतिनिधि श्री जितेन्द्र ठाकुरी (मेसर्स शाहजी फूड्स) M/s Shahji Foods भी स्थल निरीक्षण के दौरान उपस्थित रहे। निरीक्षण के दौरान भायिका वर्ता द्वारा बताया गया कि बिंदु जैसे बारीक मूसों शैड के उपरी हिस्से से उड़ता या बताया गया, भायिका वर्ता के Plot No. 176 (M/s Rajeev Pipe Industry) पर मूसों का ढेर पाया गया। भायिका वर्ता द्वारा बताया गया कि मूसों का ढेर तीन शैड ~~को~~ कि Plot No. 176 का तीन शैड पर पाया गया। भायिका वर्ता द्वारा मोके पर कोई परस्तावेज प्रस्तुत नहीं किये गये। उद्योग प्रतिनिधि (M/s Shahji Foods) द्वारा बताया गया कि उद्योग को बिलकूल काले पाले मूसों को Covered शैड में रखा जाता है तथा भरे द्वारा Boundary wall बनाई गई है। उद्योग प्रतिनिधि द्वारा निरीक्षण के दौरान बताया गया कि Plot 176 (M/s Rajeev Pipe) में शैड पर पाया गया मूसों पुराना है। उद्योग प्रतिनिधि द्वारा मोके पर उद्योग का किनारी बिल (माह October 2025 से January 2026), मूसों के विक्रय बिल (माह - January 2026) प्रस्तुत किया गया तथा उद्योग प्रतिनिधि द्वारा अन्य परस्तावेज आगामी 1-2 दिनों में प्रस्तुत करने की बात कही गई। निरीक्षण के दौरान कमेटी द्वारा किये गए निरीक्षण की स्थिति का उल्लेख - निरीक्षण के दौरान उद्योग (M/s Shahji Foods) प्लॉट क्रं 175 में मूसों (Muck) Covered शैड में पाया गया तथा मूसों कुद मूसों में Covered शैड से बाहर पाया गया। Plot No. 176 उद्योग (M/s Rajeev Pipes) में निरीक्षण के दौरान मूसों का ढेर पाया गया। निरीक्षण के दौरान Plot No. 176 में



MADHYA PRADESH POLLUTION CONTROL BOARD

Regional Office

Scheme No.5, Plot NO.455/456, Vijay Nagar, Jabalpur

Phone & Fax No. 0761-4042780, e-Mail romppcbjbp@rediffmail.com

Out Ward No. 7035 /RO/PCB/JBP/2012,

Dated : 3/-03-2012

To,

M/S Shahji Foods,
(Prop.) – Shri Jitendra Jaggi,
1389, Madan Mahal Jabalpur,
District - Jabalpur (M.P.).

PCB ID -	24760
CTE -	14850
DATE -	31.03.12

Sub :- Permission to establish the unit.

Ref:- (i) Your application for CTE Fresh Inward No. 54188 dated : 16-02-2012
(ii) Technical Presentation of industry on dated: 15.03.2012

Without prejudice to the powers of this Board under the Air (Prevention & Control of Pollution) Act, 1981 and without reducing your responsibilities under the said Act, and after going through your proposal for achieving the effluents and particulate/gaseous emission standards, the Board grants you permission, **ONLY FOR ESTABLISHING** the unit at Plot No. 175, Industrial Area Richhai, Jabalpur (M.P.), for following capacity :-

<u>NAME OF PRODUCT</u>	<u>PRODUCTION CAPACITY</u>
Dall (Pulces), Rice & Grain Grading -	15000 M.T./Year (Fifteen Thousand Metric Tonnes per Year)

SUBJECT TO FOLLOWING CONDITIONS

- (1) The industry shall install appropriate air pollution control equipment such as bag filters, Cyclone etc. at all points of emission and shall ensure that these are always kept running and in good working order all the time. In case of any failure it shall be immediately rectified or same alternative arrangements be made.

(2)

- (2) Industry shall construct a 12 feet high Boundary wall all around the factory premises before start of production.
- (3) Industry shall construct covered shed for transfer & storage of paddy husk.
- (4) The suspended particulate matter measured between 3 meter to 10 meters from any process equipment of milling, shall not exceed 600 microgram's per cubic meter.
- (5) The ambient air quality at the periphery of the factory premise in wind-ward direction shall not exceed following limits :
- | | | |
|-------------------------------------|---|--------------------------------|
| Particulate matter (<10 μ size) | - | 100 Microgram's/M ³ |
|-------------------------------------|---|--------------------------------|
- (6) The fugitive emission shall be restricted to minimum.
- (7) Industry shall take effective measures to prevent/control noise pollution. Ambient noise level shall not exceed 75 dB(A) during day time & 70 dB(A) during night time.
- (8) Extensive tree plantation shall be done in & around the factory premises. Thick belt of fast growing tall species providing thick vegetative cover shall be planted.
- (9) The industry shall make proper arrangement for safe disposal of solid waste.
- (10) Good house keeping practices shall be adopted by the industry.
- (11) Industry shall construct a 08 feet high Boundary wall all around the factory premises before start of production.
- (12) Any change in production capacity, process, raw materials used etc. shall be intimated to the Board. For any alteration of the above prior permission of the Board shall be obtained.
- (13) The Board reserves the right to amend/cancel any of the above given conditions as and when deemed necessary.

The consent (for operation) as required under the Air (Prevention & Control of Pollution) Act, 1981 shall be granted to your industry after fulfillment of all the conditions mentioned above. For this purpose you shall have to make an on line application to this Board at least two months before the expected *date of commissioning of your industry*. *The applicant shall not without valid consent (for operation)* of the Board bring in to use any out let for the discharge of gaseous emission.

For & on behalf of
M.P. Pollution Control Board

o/c
pm
REGIONAL OFFICER
M.P.POLLUTION CONTROL BOARD
JABALPUR (M.P.)

Details of D.D. submitted as fee :-

Amount	D.D.No./ Date	Drawn on
12000/-	013820/14.11.2011	Allahabad Bank, Jabalpur

M.R.No. 04/ 2219 Date 15.11.2011



Consent Order

GREEN-SMALL

CCA-Renewal

PCB ID: 23591

Outward No:-24610,02/12/2024

Consent No:A-126322

To,
The Occupier,
M/s. Shahji Foods,
Plot No. 175, Industrial Area, Richhai,
Teh.- Jabalpur
Dist : Jabalpur, SIDC : I/A Richhai,

Subject: Grant of Consent to Operate under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your Consent to Operate Application Receipt No. 856908 Dt. 24/11/2024 and last communication received on Dt.22/11/2024

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to **31/01/2026**, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. **Location:** Plot No. 175, Industrial Area, Richhai Teh. & Distt.- Jabalpur,
- b. **The capital investment in lakhs:** Rs. 185
- c. **Product & Production Capacity:**

Product	Qty / year
Dall (Pulces), Rice, Grain Grading	15000.000 M.T

Note:- For any change in above industry shall obtain fresh consent from the board.

The Validity of the consent is up to **31/01/2026** and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Air Act
- * General conditions

Signature Not Verified

Digitally Signed by :
A.K.JAIN,S.E.

Date: 02/12/2024 12:20:57 PM

ALOK KUMAR JAIN
Regional Officer



(Organic Authentication on AADHAR from UIDAI Server)
TPAV # VU2U9T1H6S

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall operate and maintain air pollution control system to achieve the level of pollutants to the following standards:-

2. The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- a. Particulate Matter (less than 10 micron) - 100 µg/m³ (PM10 µg/m³ 24 hrs. basis)
- b. Particulate Matter (less than 2.5 micron) - 60 µg/m³ (PM2.5 µg/m³ 24 hrs. basis)
- c. Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 µg/m³
- d. Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 µg/m³
- e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m³

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. Industry/Unit shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder/ Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.

5. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

6. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

7. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises

8. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

9. Industry shall take effective steps for extensive tree plantation preferably in 03 rows of the local tree species with minimum spacing of 2X2 meters within or around the industry/unit premises for general improvement of environmental conditions and as stated in below..

10. Industry shall write name of the industry on stack with heat resistant paint.

11. In case of emission found exceeding prescribed standards, the unit may be liable to pay environmental compensation as per NGT orders O.A. no 593/2017 dated 22.02.2021 and the industry shall be punishable or court case may be filed by the Board under provisions of the Air (Prevention & Control of Pollution) Act, 1981.

12. The industry shall obtain PLI policy under provisions of PLI Act, 1991; if applicable.

(Minimum number of plants to be planted by the unit:-25 Nos.)

Sector Specific Air condition:-

1. The Rice mill shall Construct a boundary wall at least 12 feet high from ground level towards the village, residential area, and school, prior to the commissioning of the rice mill.

2- The rice mill shall install a pneumatic pipeline/ conduit for the conveyance of rice husk from the milling section to the collection room which will be covered entirely and attached with air pollution control measures comprised of cyclones and bag filters to prevent the fugitive emission.

3- The rice mill shall carry out loading and transportation activity of rice husk/Bhusi during closing hours of the school. It shall also, ensure the Bhusi/Husk collection room will be the farthest location from the residential area/ School which will be located behind the back site of the rice milling area.

4- Regular cleaning of the premises shall ensure the housekeeping is good to control fugitive emissions due to wind blowing and vehicle transportation.

5 The industry/project has been setup without prior permission of the Board, hence this consent to establish/consent to operate shall not be treated as the certificate of site suitability. The consent to establish/ consent to operate to this industry/project is granted to bring it in the periphery of water/air act with the various conditions to control the pollution caused by the industry/project. If any complaint or the violation is received against the industry and found correct, this consent shall stand cancelled automatically & the industry shall be closed or shifted to suitable site.

Additional Air condition:-

Consent No:A-126322

GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny bags etc		Re-Use/Sale to M.P. Pollution Control Board's authorized party

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- To sample at reasonable times any discharge or pollutants.

3. This consent / authorisation is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional.

6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

7. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation

9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

10. Industry shall obtain membership of Emergency Response Center of the Board if needed.

11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :

- Violation of any terms and conditions of this Consent.
- Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
- A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

14. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

15. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

16. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis

17. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to

Consent No:A-126322

the Board every month.

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Additional condition:-

Consent/authorization as required under the , The Air (Prevention & Control of Pollution) Act,1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board



ALOK KUMAR JAIN
Regional Officer



(Organic Authentication on AADHAR from UIDAI Server)
TPAV # VU2U9T1H6S

Consent No:A-126322



क्षेत्रीय कार्यालय,
म.प्र. प्रदूषण नियंत्रण बोर्ड,

स्कीम नं० 5, प्लॉट नं.455/456, विजयनगर, जबलपुर-482002

☎-2119 Phone & Fax-0761-4042780 E-Mail romppcbjbp@rediffmail.com

प्रति,

मेसर्स श्री शाह जी फूड
प्लॉट न० 175, औद्योगिक क्षेत्र रिछाई जबलपुर
जिला जबलपुर

17.5/2/25

विषय- वायु प्रदूषण नियंत्रण हेतु समुचित व्यवस्था किये जाने बावत्।

संदर्भ- 1- दिनांक 01/01/2025 को श्री संजीव केशरवानी द्वारा आपके उद्योग के विरुद्ध प्राप्त शिकायत।

2- आपके उद्योग का दिनांक 13/01/2025 को किया गया निरीक्षण।

उपरोक्त विषयान्तर्गत क्षेत्रीय कार्यालय म०प्र० प्रदूषण नियंत्रण बोर्ड 455-456 स्कीम नं 05 विजय नगर जबलपुर द्वारा आपको निम्नलिखित सूचना दी जाती है :-

1. यह कि मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड का गठन जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 4 के अन्तर्गत किया गया है एवं बोर्ड को वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 के प्रावधानों को लागू करने का दायित्व है।
2. यह कि बोर्ड को वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा 17 (एफ) के प्रावधानों के अन्तर्गत वायु प्रदूषण नियंत्रण, क्षेत्र का निरीक्षण करने एवं क्षेत्र के वायु प्रदूषण को नियंत्रण में करने अथवा रोकने हेतु आवश्यक कार्यवाही करने की शक्तियां प्राप्त हैं।
3. यह कि आपके द्वारा प्लॉट न० 175, औद्योगिक क्षेत्र रिछाई जबलपुर जिला जबलपुर में राईस मिल, दाल मिल का संचालन किया जा रहा है।
4. यह कि आपको बोर्ड द्वारा राईस मिल संचालित करने की सम्मति वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 के प्रावधान के अन्तर्गत इस कार्यालय द्वारा सम्मति प्रदान की गई थी जिसकी वैधता दिनांक 31/01/2026 तक वैध है।
5. यह कि आपके राईस मिल का निरीक्षण दिनांक 13/01/2025 को इस कार्यालय के कनिष्ठ वैज्ञानिक द्वारा किया गया। निरीक्षण में वायु प्रदूषण नियंत्रण व्यवस्था पर्याप्त होने के बावजूद शिकायतकर्ता के उद्योग परिसर के तरफ दीवार में छिद्र पाये गये थे एवं शिकायतकर्ता के उद्योग परिसर में धान की भूसी एवं डस्ट का कीचड़ एकत्रित होना पाया गया। इसी तरह उद्योग परिसर के बाहर यदाकदा स्थान पर आपके उद्योग के वर्कर्स द्वारा कचरा फेंका हुआ भी पाया गया था।

अतः आपको निर्देशित किया जाता है कि:-

1. शिकायतकर्ता के उद्योग परिसर की तरफ पाये गये छिद्र को तत्काल बंद करें ताकि डस्ट की समस्या उत्पन्न न हो।
2. यह कि शिकायतकर्ता के उद्योग परिसर में पूर्व से एकत्र धान की भूसी को तत्काल हटवाने की कार्यवाही करें।
3. यह कि उद्योग के बाहर रोड तरफ किसी भी परिस्थिति में उद्योग का कचरा रोड पर न फेंके।
4. यह कि उद्योग परिसर में रिक्त पडी भूमि पर पर्याप्त रूप से और अधिक वृक्षारोपण करने की कार्यवाही करें।

रमेश चन्द्रा आधिकारी
म.प्र. प्रदूषण नियंत्रण बोर्ड
क्षेत्रीय कार्यालय, जबलपुर

5. यह कि आप अपने उद्योग में प्रदूषण नियंत्रण हेतु लगाये गये डस्ट कलेक्टर, साइक्लोन इत्यादि को नियमित रूप से संचालित कर राईस मिल का संचालन करें।
6. यह कि आपके द्वारा उद्योग परिसर में नियमित रूप से साफ-सफाई करावें, ताकि आसपास वायु प्रदूषण की समस्या का समाधान हो सकें।

उक्त कार्य आपके द्वारा 15 दिवस के अन्दर कर इस कार्यालय को सूचित करें अन्यथा बोर्ड द्वारा नियमानुसार वैधानिक कार्यवाही की जा सकती है। जिसकी सम्पूर्ण जिम्मेदारी आपकी स्वयं की होगी।


(अलोक कुमार जैन)
क्षेत्रीय अधिकारी


क्षेत्रीय अधिकारी
रा. म. म. साइकल निरीक्षण विभाग
क्षेत्रीय कार्यालय, जयपुर

निरीक्षण प्रतिवेदन

1. उद्योग का नाम	:- श्री शाह जी फूड
2. उद्योग का पता	:- प्लॉट नं. 175, औद्योगिक क्षेत्र रिछाई जबलपुर, जिला जबलपुर
3. निरीक्षण दिनांक	:- 13/01/2025.
4. निरीक्षणकर्ता अधिकारी का नाम	:- श्री बिजेन्द्र सिंह गहरवार, कनिष्ठ वैज्ञानिक
5. शिकायतकर्ता का नाम	:- श्री संजीव केशरवानी
6. उपस्थिति प्रतिनिधि	:- श्री जितेन्द्र जग्गी, उद्योग प्रतिनिधि
7. जल/वायु सम्मति की वैधता	:- 31/01/2026
8. निरीक्षण का संदर्भ	:- शिकायतकर्ता द्वारा उक्त उद्योग के संबंध में की गई शिकायत के परिप्रेक्ष्य में।

उपरोक्त संदर्भित शिकायत के परिप्रेक्ष्य में दिनांक 13/01/2025 को मेसर्स शाह जी फूड, प्लॉट नं. 175, औद्योगिक क्षेत्र रिछाई, जबलपुर का निरीक्षण उद्योग प्रतिनिधि श्री जितेन्द्र जग्गी एवं शिकायतकर्ता श्री संजीव केशरवानी की उपस्थिति में किया गया। निरीक्षण के दौरान निम्नानुसार स्थिति पाई गई :-

1. निरीक्षण के दौरान शिकायतकर्ता श्री संजीव केशरवानी के प्लॉट नं.-176 तथाकथित राजीव पाईप इण्डस्ट्री (बंद) की तरफ मेसर्स शाह जी फूड की दीवार में तीन छेद पाये गये थे तथा राजीव पाईप इण्डस्ट्री के परिसर में धान की भूसी एकत्र हुई पाई गई थी।
2. चूंकि शिकायतकर्ता का तथाकथित उद्योग कई वर्षों से बंद होने के कारण उद्योग में बने हुये टैंक में भी भूसी का एकत्रण होना पाया गया। हालांकि उद्योग बंद होने के कारण उपरी सतह पर काफी घास चारा उगा हुआ पाया गया था।
3. शिकायतकर्ता श्री संजीव केशरवानी के उद्योग के छत की शेड पर कीचड़ पाया गया था।
4. मेसर्स शाह जी फूड उद्योग का निरीक्षण किये जाने के दौरान बाहर से जो तीन छिद्र देखे गये थे उनमें से अंदर की तरफ से दो छिद्र बंद पाये गये थे। केवल एक छिद्र खुला था, जिसके संबंध में उद्योग प्रतिनिधि से चर्चा किये जाने पर उनके द्वारा बताया गया कि एक छिद्र बाहर से अंदर हवा आ सके इसके लिये रखा गया है।
5. मेसर्स शाह जी फूड उद्योग में वायु प्रदूषण नियंत्रण हेतु साईक्लोन, डस्ट कलेक्टर, कार्यरत पाया गया।
6. मेसर्स शाह जी फूड उद्योग द्वारा शिकायतकर्ता के उद्योग की तरफ लगभग 20 फीट टीन की दीवार लगी हुई पाई गई है।
7. यह कि मेसर्स शाह जी फूड उद्योग द्वारा भूसी के एकत्रण हेतु अलग से कवर्ड शेड का निर्माण किया गया है।
8. शिकायतकर्ता के द्वारा मेसर्स शाह जी फूड उद्योग के द्वारा रोड के दूसरी तरफ कचरा फेंके जाने के संबंध में शिकायत में उल्लेख किया गया है, जिसके संबंध में निरीक्षण के दौरान यदाकदा कचरा रोड के दूसरी तरफ पाया गया था।
9. यह कि मेसर्स शाह जी फूड उद्योग द्वारा पर्याप्त मात्रा में वृक्षारोपण किया गया है।

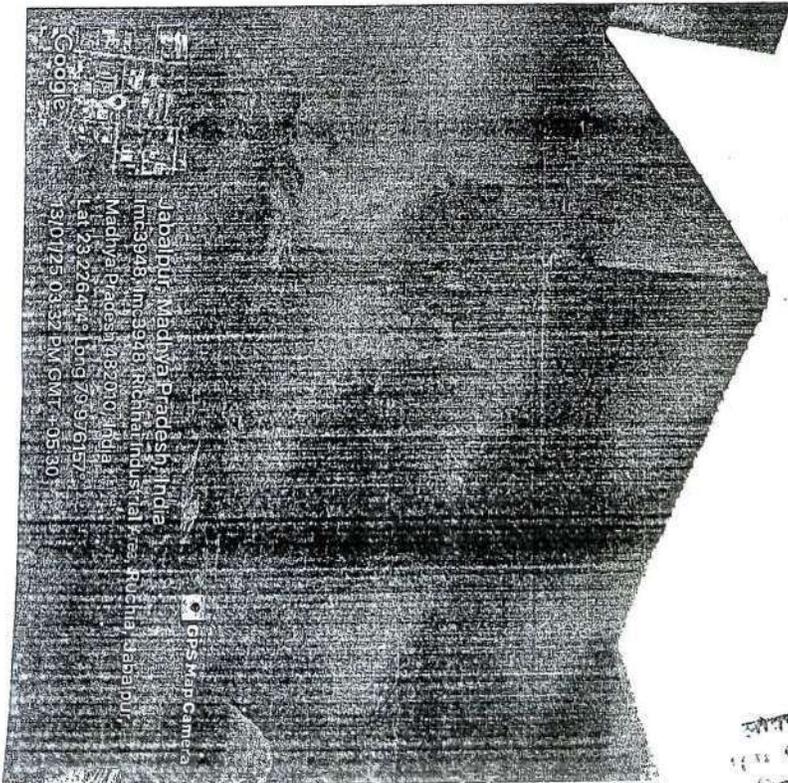
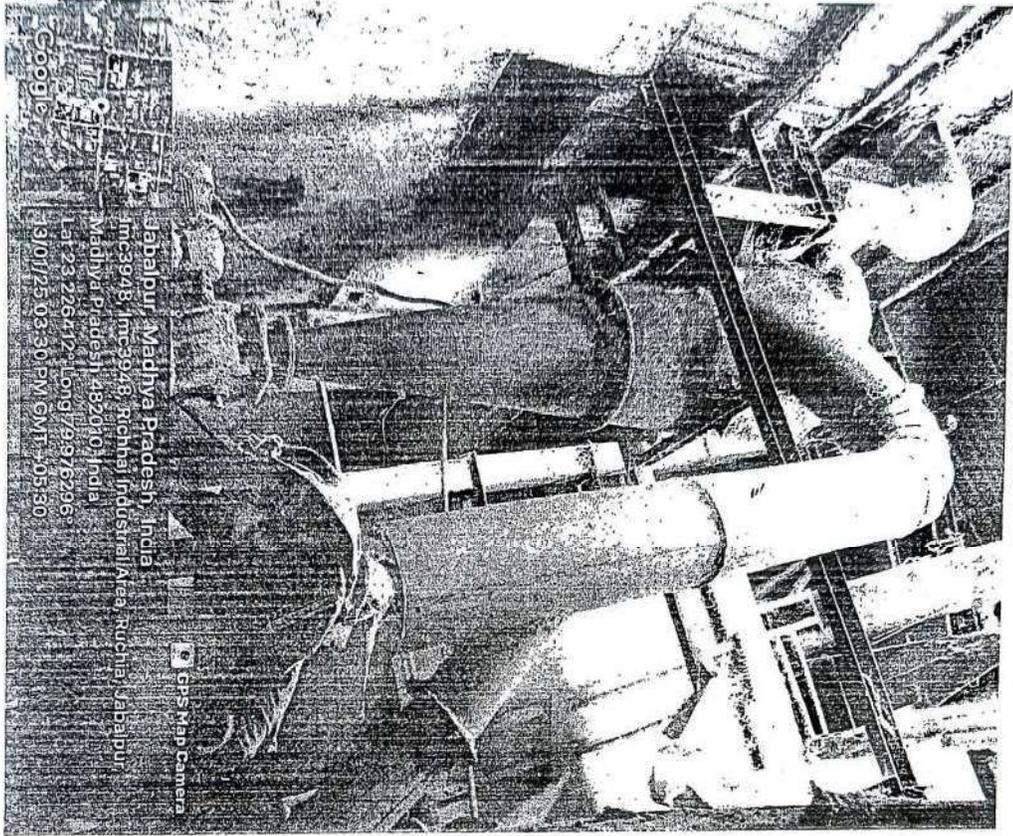
अभिमत :-

मेसर्स शाह जी फूड उद्योग प्रतिनिधि को शिकायतकर्ता श्री संजीव केशरवानी के प्लॉट की तरफ पाये गये छिद्र को बंद किये जाने एवं कचरे को उद्योग परिसर से बाहर नहीं फेंके जाने हेतु निर्देश दिया जाना उचित होगा। शिकायतकर्ता के द्वारा उद्योग परिसर के सामने सड़क पर वाहन खड़े होने के संबंध में शिकायत में उल्लेख किया गया है, जिसके संबंध में शिकायतकर्ता को यातायात विभाग में शिकायत किया जाना उचित होगा।

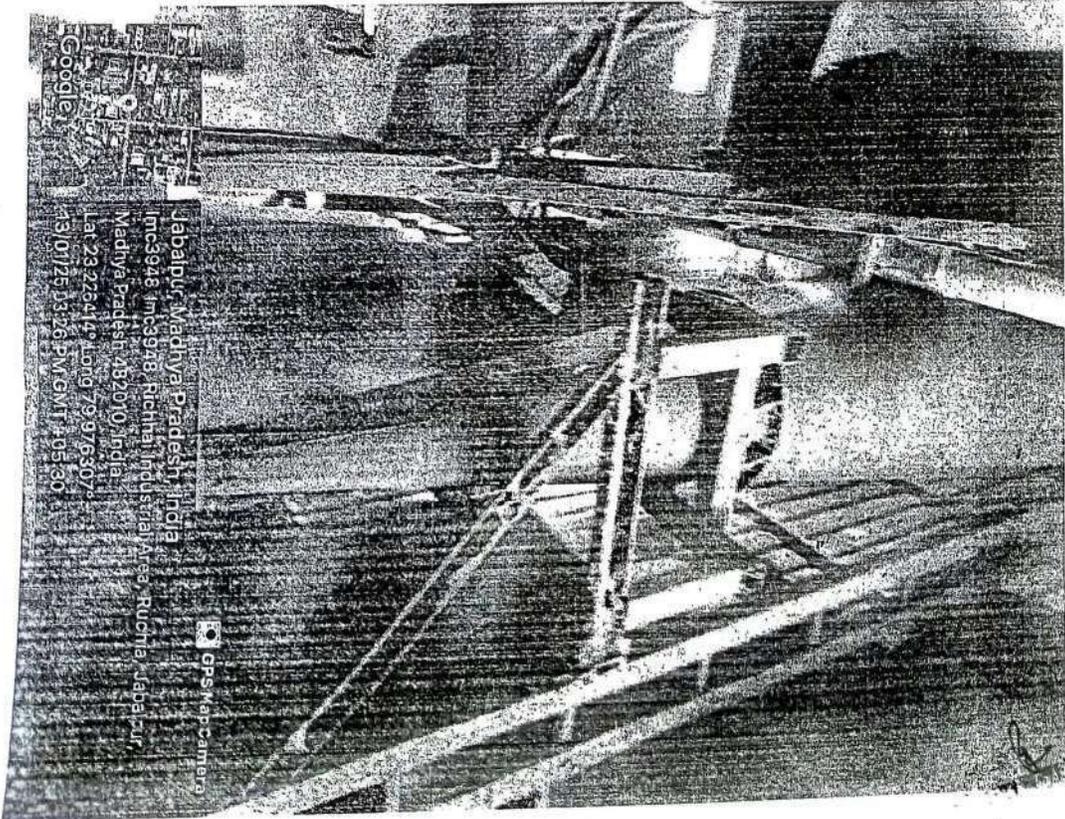
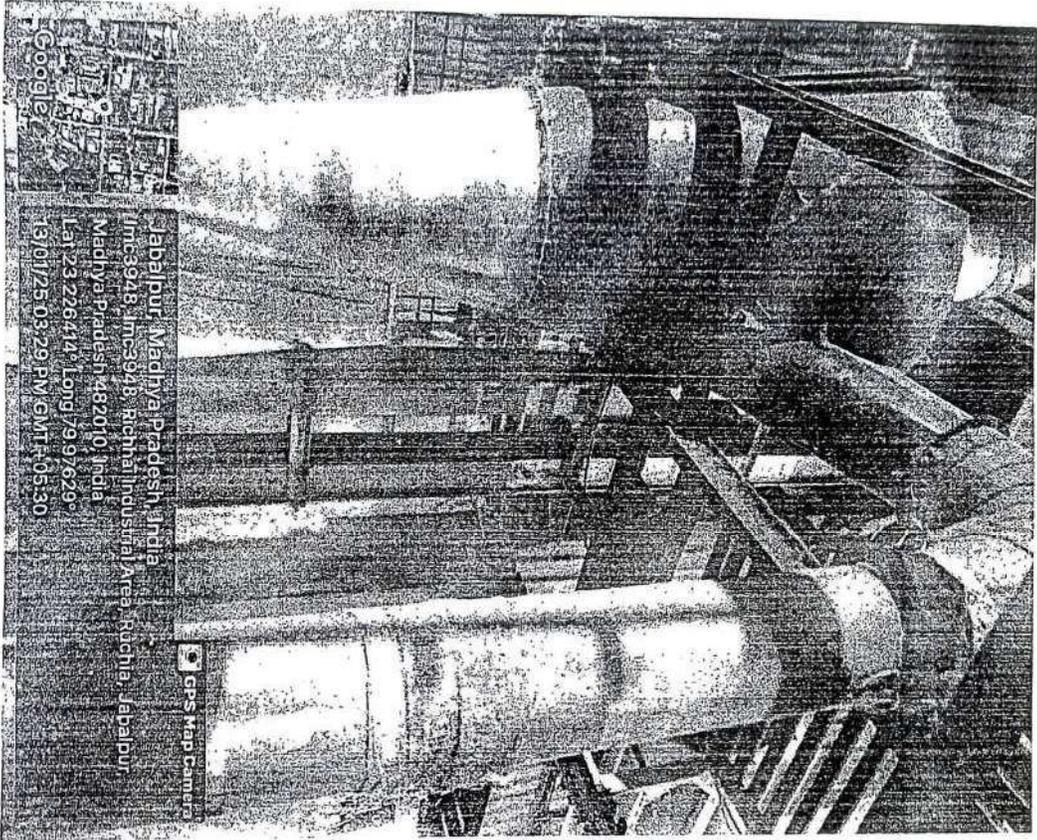
अतः शिकायत के परिप्रेक्ष्य में किये गये निरीक्षण का प्रतिवेदन, पंचनामा एवं फोटोग्राफ के साथ संलग्न कर प्रस्तुत है।

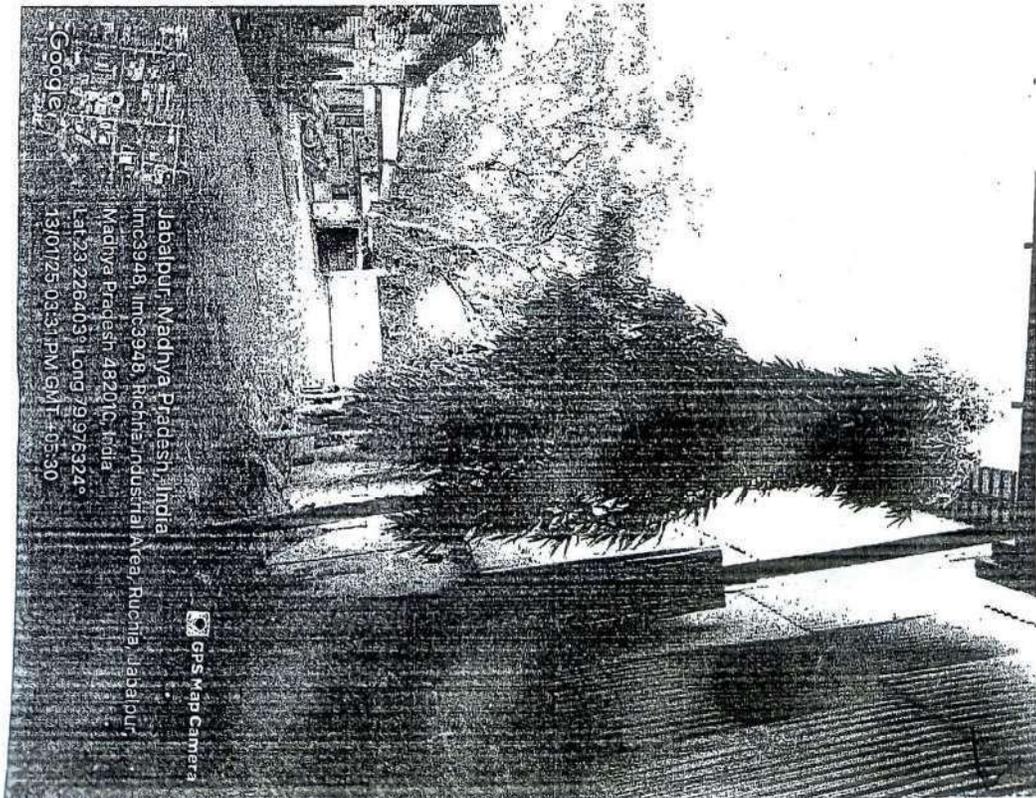


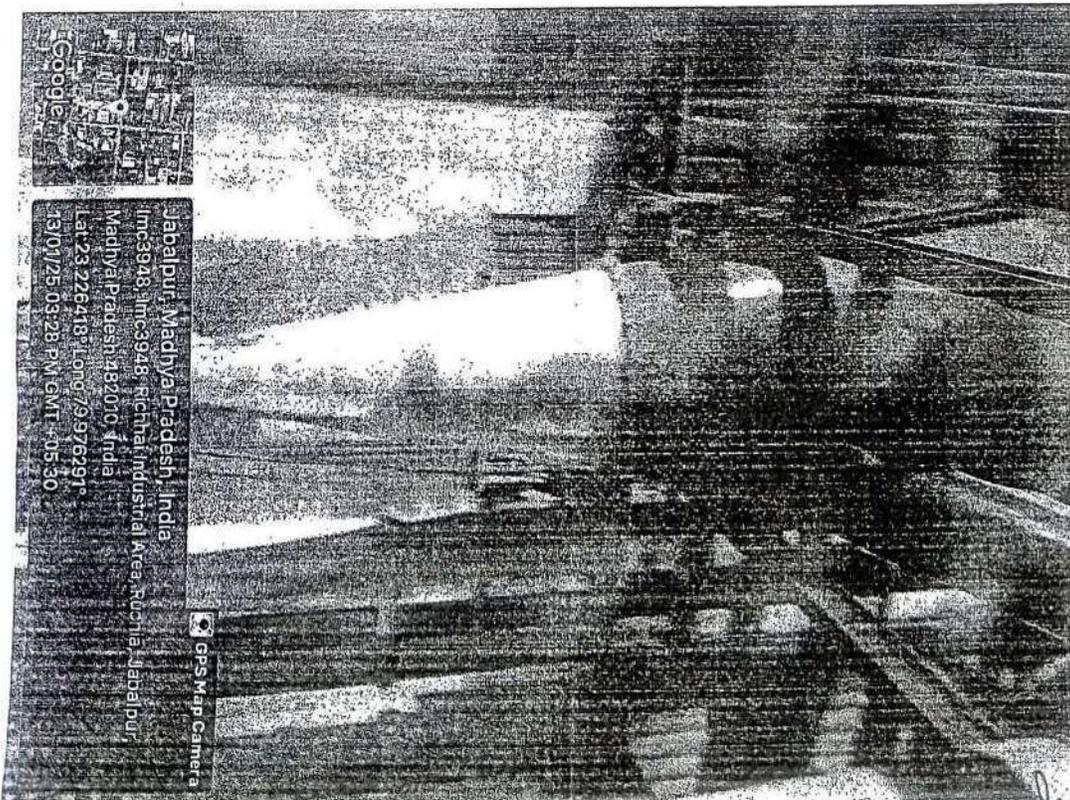
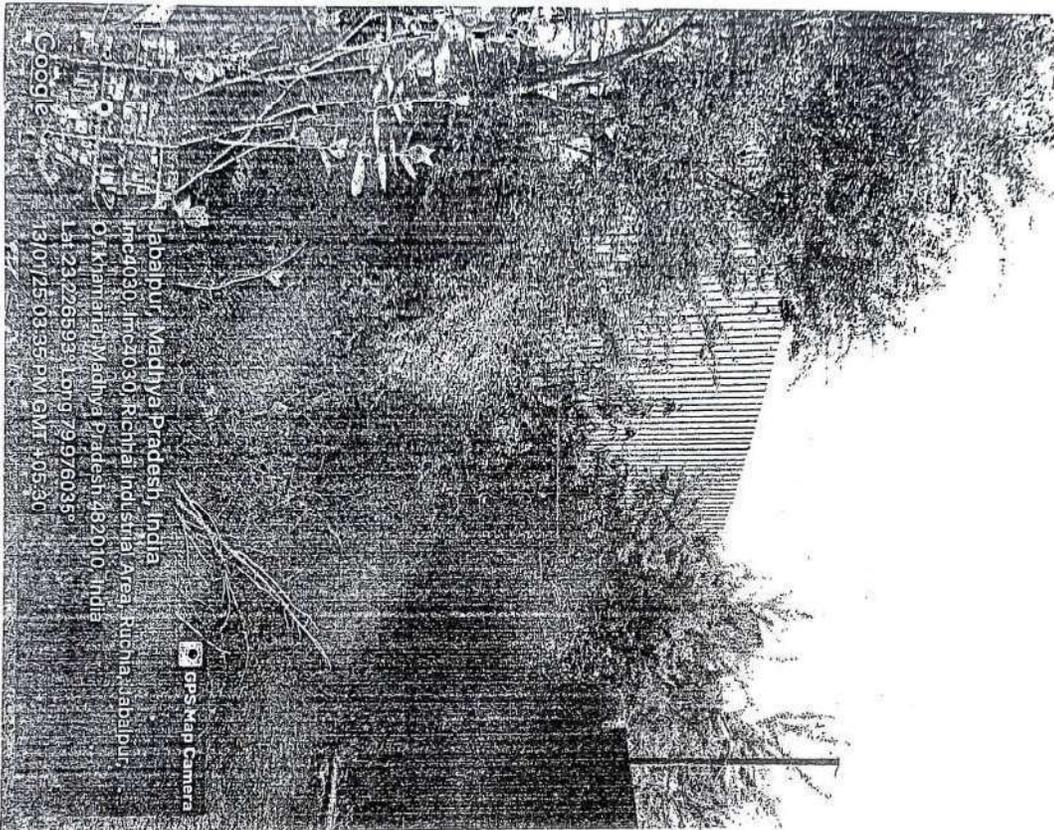
(बिजेन्द्र सिंह गहरवार)
कनिष्ठ वैज्ञानिक
प्रदूषण नियंत्रण बोर्ड
जबलपुर (म0प्र0)




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मो.वा. 98260 88111

पंचनामा

आज दिनांक 13-1-2025 को मेसर्स शाही फुड प्लांट क्रमांक 175
 बंडी इलाहाबाद एरिया, सिवार्ड जवाहरपुर के विक्रम श्री संजीव केसरवानी
 के द्वारा की गई सिवार्ड के परिप्रेक्ष्य में शिकायतकर्ता एवं उद्योग
 प्रतिनिधि की उपस्थिति में किया गया निरीक्षण के दौरान
 श्री संजीव केसरवानी के प्लांट नं. 17-6 राजीव पावप इण्डस्ट्री
 बंडी इलाहाबाद एरिया सिवार्ड के तरफ तीन घेरा पाये गये हैं जो
 बंद कराये जाने से स्ट्र की लागत का समाधान किया जा
 सकेगा/ निरीक्षण के दौरान 30 फुट के दिन गलत बनी उधे पायी गई
 है उद्योग राजीव पावप इण्डस्ट्रीय परिषद में भुला एकत्र उक्त पाया
 गया है उद्योग के धर पर स्ट्र का कीचड़ पाया गया है तथा
 उधे गये निरीक्षण की पंचनामा उद्योग प्रतिनिधि शाह जी फुड,
 एवं शिकायतकर्ता श्री संजीव केसरवानी की उपस्थिति में
 हस्ताक्षर किये।
 मोट नं. 12-12 डेरा में भुला भरा पाया गया।

निरीक्षण कर्ता
 13-1-25
 सिवार्ड
 विवेक वेंकटेश्वर
 कनिष्ठ वैज्ञानिक
 प. उ. पु. नि. बोर्ड
 जवाहरपुर

उद्योग प्रतिनिधि - सिवार्ड की तरफ
 1) संजीव केसरवानी / श्री संजीव केसरवानी
 2) संजीव केसरवानी
 3) शिकायत कर्ता
 पंचनामा

- 4) श्री. सुदीप गुप्ता
- 5) श्री. अशोक कुमार
- 6)

शिकायतकर्ता अधिकारी
 जवाहरपुर

N.C.R.B (एन.सी.आर.बी)
I.F.-1 (एकीकृत जॉय फॉर्म -1)

FIRST INFORMATION REPORT

(Under Section 173 B.N.S.S)

प्रथम सूचना रिपोर्ट
(धारा 173 बी एन एस एस के तहत)

1. District (जिला): जयलपुर P.S. (थाना): कडम बांच
FIR No. (प.सू.रि. सं.): 0003 Year (वर्ष): 2025
Date and Time of FIR (प.सू.रि. की दिनांक और समय): 10/07/2025 21:42 बजे

2. S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (धारा(एँ))
1	भारतीय न्याय संहिता (बी एन एस), 2023 318(4)	
2	भारतीय न्याय संहिता (बी एन एस), 2023 336(3)	
3	भारतीय न्याय संहिता (बी एन एस), 2023 338	
4	भारतीय न्याय संहिता (बी एन एस), 2023 340(2)	
5	भारतीय न्याय संहिता (बी एन एस), 2023 316(2)	
6	भारतीय न्याय संहिता (बी एन एस), 2023 316(4)	
7	भारतीय न्याय संहिता (बी एन एस), 2023 61(2)	
8	आवश्यक वस्तु अधिनियम, 1955	3
9	आवश्यक वस्तु अधिनियम, 1955	7

3. (a) Occurrence of offence (अपराध की घटना):

1. Day (दिन): दरमियानी दिन	Date From (दिनांक से): 02/12/2024	Date To (दिनांक तक): 31/03/2025
Time Period (समय अवधि):	Time From (समय से): 00:00 बजे	Time To (समय तक): 00:00 बजे

- (b) Information received at P.S. (थाना जहां सूचना प्राप्त हुई): Date (दिनांक): 10/07/2025

Time (समय): 20:00 बजे

- (c) General Diary Reference (रोजनामचा संदर्भ): Entry No. (प्रविष्टि सं.): 016

Date & Time (दिनांक और समय): 10/07/2025 20:06

4. Type of Information (सूचना का प्रकार): लिखित

5. Place of Occurrence (घटनास्थल):

1. (a) Direction and distance from P.S.(थाना से दूरी और दिशा): पश्चिम, 0.5 किमी

Beat No. (बीट सं.):

(b) Address (पता): MPSCSC, कार्यालय कलेक्ट्रेट

(c) In case, outside the limit of this Police Station, then (यदि थाना सीमा के बाहर है तो):

Name of P.S.(थाना का नाम):

District(State) (ज़िला (राज्य)):

6. Complainant / Informant (शिकायतकर्ता/सूचनाकर्ता):

(a) Name (नाम): नीलम उपाध्याय

(b) Husband's Name (पति का नाम):

दिनेश शर्मा

(c) Date/Year of Birth (जन्म तिथि / वर्ष): 1989

(d) Nationality (राष्ट्रीयता): भारत

(e) UID No. (यूआईडी सं.):

(f) Passport No.(पासपोर्ट सं.):

Date of Issue (जारी करने की तिथि):

Place of Issue (जारी करने का स्थान):

(g) Id details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN)

S.No.(क्र.सं.) Id Type (पहचान पत्र का प्रकार) Id Number (पहचान संख्या)

1

(h) Address (पता):

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	वर्तमान पता	पुलिस लाईन जबलपुर, क्राइम ब्रांच, जबलपुर, मध्य प्रदेश, भारत
2	स्थायी पता	पुलिस लाईन जबलपुर, क्राइम ब्रांच, जबलपुर, मध्य प्रदेश, भारत

(i) Occupation (व्यवसाय):

(j) Phone number (दूरभाष सं.):

Mobile (मोबाइल सं.): 91-9893657585

7. Details of known/suspected/unknown accused with full particulars (जात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

Accused More Than (अज्ञात आरोपी एक से अधिक हों तो संख्या):

S.No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address (वर्तमान पता)
1	अनिल सिंगला/Anil singla			1. श्री राधए कृष्णा एगो सिहोरा, सिहोरा, जबलपुर, मध्य प्रदेश,

				भारत
2	राकेश शिवहरे /Rakesh Shivhare			1. मां नर्मदा एगो फुड, कटनी रोड देवरी कला पनागर, पनागर, जबलपुर, मध्य प्रदेश, भारत
3	अंकित जैन/Ankit jain			1. त्रिगुण एगो फुड प्रा लि, सिहोरा, सिहोरा, जबलपुर, मध्य प्रदेश, भारत
4	राजेश हेमराजानी/Rajesh hemrajani			1. ओरया पनागर जबलपुर, पनागर जबलपुर, मध्य प्रदेश, भारत
5	कमल कुमार जैन/kamal kumar jain			1. जैनम फूडस ग्राम खिरकावेडा, शहपुरा, शहपुरा, जबलपुर, मध्य प्रदेश, भारत
6	आशीष हसवानी/Ashish haswani			1. हसवानी एण्ड सन्स कटराखेडा, परियट, जबलपुर, मध्य प्रदेश, भारत
7	प्रांजल केशरवानी /Pranjal kesarwani			1. मां नर्मदा एगो इंडस्ट्रीज, ग्राम उमारिया डुगरिया, जबलपुर, मध्य प्रदेश, भारत
8	निधि पटेल /Nidhi Patel			1. मां भागवती इंडस्ट्रीज, सिहोरा, सिहोरा, जबलपुर, मध्य प्रदेश, भारत
9	आनंद जैन/Aanand			1. सुविधि, राईस मिल सिहोरा,

	jain			सिहोरा, जवलपुर, मध्य प्रदेश, भारत
10	पारस जैन/Paras jain			1. चिनमय सागर भोपाल रोड, शहहपुरा, शहपुरा, जवलपुर, मध्य प्रदेश, भारत
11	रीता शिवहरे/Reeta Shihhare			1. छवि इंडस्ट्रीज राईस मिल, आधारताल, आधारताल, जवलपुर, मध्य प्रदेश, भारत
12	मनोज कुमार सहजवानी/Manoj kumar sahajwani			1. जय भगवान जी, फूड प्रोडक्ट्स सिहोरा, सिहोरा, जवलपुर, मध्य प्रदेश, भारत
13	विनय कुमार/Vinay kumar			1. शिवाय राईस एण्ड जनरल मिल्स, प्रा लि सिहोरा, सिहोरा, जवलपुर, मध्य प्रदेश, भारत
14	जीतेन्द्र जग्गी/Jitendra Jaggi			1. शाहजी फूड्स रिछाई, जवलपुर, आधारताल, जवलपुर, मध्य प्रदेश, भारत
15	नीरज असाटी/Neeraj Asati			1. वैष्णवी ट्रेडिंग कंपनी एण्ड राईस मिल मझौली, मझौली जवलपुर, मध्य प्रदेश, भारत
16	सोनम साहू/Sonam Sahu			1. आ.पी एगो इंडस्ट्रीज पहाडी, खेडा निवास रोड, जवलपुर, मध्य प्रदेश, भारत

17	दिनीष किरार /Dilip kirar			1. प्रभारी जिला प्रबंधक , MPSCSC कलेक्ट्रेट कार्या परिसर,जबलपुर,मध्य प्रदेश, भारत
18	सुनील प्रजापति/Sunil Prajapati			1. आपरेटर ,MPSCSC कलेक्ट्रेट कार्या परिसर,क्राइम ब्रांच, जबलपुर,मध्य प्रदेश,भारत
19	राम किशोर बैगा/Ramkishore Baiga			1. प्रभारी इशु सेंटर जबलपुर मंडी, MPSCSC ,जबलपुर,मध्य प्रदेश,भारत
20	संदीप देशमुख/Sandeep Deshmukh			1. कंप्यूटर आपरेटर इशु सेंटर, जबलपुर मंडी MPSCSC , जबलपुर,मध्य प्रदेश,भारत
21	रामेन्द्र शर्मा/Ramendra Sharma			1. प्रभारी इश्यू सेंटर रिछाई ,एच शहपुरा MPSCSC ,जबलपुर, मध्य प्रदेश,भारत
22	सुमित कोरी/Sumit Kori			1. कंप्यूटर आपरेटर इश्यू सेंटर, रिछाई MPSCSC ,जबलपुर, मध्य प्रदेश,भारत
23	गोविंद अवस्थी/Govind Awasthi			1. कंप्यूटर आपरेटर इश्यू सेंटर, शहपुरा MPSCSC ,जबलपुर, मध्य प्रदेश,भारत
24	धर्मैन्द सिंह चटौल/Dharmendr a singh chandraul			1. प्रभारी इश्यू सेंटर,सिहोरा मंडी MPSCSC ,जबलपुर,मध्य प्रदेश,भारत

25	सौरभ शुक्ला/Saurabh Shukla			1. कंप्यूटर ऑपरेटर इश्यु सेंटर, सिहोरा प्रकी MPSCSC, जबलपुर, मध्य प्रदेश, भारत
26	बी.एस. मेहर/B.S. Mehtar			1. प्रभारी इश्यु सेंटर पाटन, MPSCSC, जबलपुर, मध्य प्रदेश, भारत
27	विक्रम सिंह यादव/vikram singh yadav			1. कंप्यूटर ऑपरेटर इश्यु सेंटर, पाटन MPSCSC, जबलपुर, मध्य प्रदेश, भारत
28	अन्य /Other			1. सोसाइटी एवं उपार्जन केन्द्र, से संबंधित संदिग्ध कर्मचारी, जबलपुर, मध्य प्रदेश, भारत

8. Reasons for delay in reporting by the complainant/informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9. Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S.No. (क्र.सं.)	Property Category (संपत्ति श्रेणी)	Property Type (सम्पत्ति का प्रकार)	Description (विवरण)	Value (In Rs/-) (मूल्य (रु में))
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10. Total value of property (In Rs/-)-सम्पत्ति का कुल मूल्य (रु में):

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी. प्रकरण सं., यदि कोई हो):

S.No. (क्र.सं.) UIDB Number (यू.डी. प्रकरण सं.)

12. First Information contents (प्रथम सूचना तथ्य):

मे शैलेश मिश्रा थाना अपराध जिला जबलपुर में निरीक्षक के पद पर पदस्थ हूँ। आज दिनांक - 10/07/2025 को प्रार्थिया श्रीमती नीलम उपाध्याय पति श्री दिनेश शर्मा उम्र - 36 साल पुलिस लाईन जबलपुर मोबाईल नंबर - 9893657585 एवं कार्यालय कलेक्टर छाया शाखा जबलपुर में कनिष्ठ आपूर्ति अधिकारी के पद पर पदस्थ है जो थाना उपस्थित आकर एक कार्यालय कलेक्टर छाया जबलपुर का टाईप सुटा आवेदन पत्र प्रस्तुत की जिसमें मिलिंग के लिए आवंटित उपार्जित धान की फर्नी परिवहन के माध्यम से अफराफरी करने और शासन के साथ धोखाधड़ी कर आर्थिक क्षति पहुँचाने के कारण राईस मिलर्स एवं अन्य दोषी व्यक्तियों के विरुद्ध प्राथमिक सूचना रिपोर्ट दर्ज करने के संबंध में लेख है। कार्यालय कलेक्टर (छाया) जबलपुर के पत्र क्रमांक - 864 जबलपुर, दिनांक 10.07.2025 में पृष्ठांकन पत्र क्रमांक - 865 जबलपुर दिनांक 10.07.2025 में कनिष्ठ आपूर्ति अधिकारी को जांच समिति द्वारा प्रस्तुत प्रतिवेदन में दोषी पाए गए आरोपियों के विरुद्ध प्रथम सूचना पत्र दर्ज कराने आदेशित किए जाने पर पृष्ठांकन पत्र के परिपालन में मुताबिक आवेदन पत्र के आरोपियों के विरुद्ध प्रथम सूचना पत्र दर्ज किये जाने हेतु प्रार्थिया द्वारा प्रस्तुत

आवेदन पत्र के अवलोकन पर आरोपियों के विरुद्ध प्रथम दृष्टया धारा - 318(4), 336(3), 338, 340(2), 316(2), 316(4), 61(2), बी.एन.एस. एवं 3,7 आवश्यक वस्तु अधिनियम 1955 का अपराध घटित करना पाए जाने से धारा राटर का अपराध पंजीबद्ध कर विवेचना में लिया गया नकल आवेदन पत्र जेल है - कार्यालय कलेक्टर (खारा) जबलपुर क्रमांक- 864 जबलपुर, दिनांक 10.07.2025 प्रति, थाना प्रभारी कांड़म जांच जिला जबलपुर विषय मिलिंग के लिए आवंटित उपार्जित धान की फर्जी परिवहन के माध्यम से अपराधकारी करने और शासन के साथ धोखाधड़ी कर आर्थिक क्षति पहुँचाने के कारण राइस मिलर्स एवं अन्य दोषी व्यक्तियों के विरुद्ध प्राथमिक सूचना रिपोर्ट दर्ज करने के संबंध में। मध्यप्रदेश शासन खाद्य एवं नागरिक पूर्ति विभाग द्वारा द्वारा सार्वजनिक वितरण प्रणाली के तहत चावल वितरण हेतु किसानों से धान का उपार्जन किया जाता है। इस कार्य के लिए शासन द्वारा मध्यप्रदेश सिविल सप्लाईज कर्पोरेशन को उपार्जन एजेंसी नियुक्त किया गया है। उपार्जन एजेंसी द्वारा राइस मिलर से उपार्जित धान की मिलिंग करवाकर चावल तैयार करवाया जाता है और उक्त चावल सार्वजनिक वितरण प्रणाली के तहत उचित मूल्य दुकानों से उपभोक्ताओं को वितरित किया जाता है। उक्त सम्पूर्ण कार्रवाई का व्यव शासन द्वारा किया जाता है। उपार्जित धान एवं उसकी मिलिंग के संबंध में जांच हेतु शासन द्वारा पत्र क्रमांक F 5-1(1-1क)/341115/2024/29-1 भोपाल दिनांक 26/03/2025 के माध्यम से आदेश दिए गए हैं। उक्त आदेश के अनुपालन में कलेक्टर (खारा) जबलपुर के आदेश क्रमांक/353/खाद्य/एफ-1/2025 जबलपुर दिनांक 28/03/2025 के माध्यम से अनुभाग स्तर पर जांच टल का गठन किया गया। जांच टल का अध्यक्ष संबंधित क्षेत्र के अनुविभागीय अधिकारी (राजस्व) को नियुक्त किया गया। धान के परिवहन में उपयोग किए गए वाहन के संबंध में जांच करने के निर्देश शासन द्वारा दिए गए। जिला प्रबंधक MPSCSC द्वारा जारी डिलीवरी चालान के आधार पर मिलर द्वारा सोसाइटी/वेयर हाउस से ट्रकों के माध्यम से धान का उठाव किया जाता है। MPSCSC के पोर्टल पर ट्रक के संबंध जानकारी का मास्टर डेटा मिलर द्वारा फीड किया जाता है। मिलर द्वारा दी गई जानकारी और मास्टर डेटा के आधार पर MPSCSC के ऑपरेटर धान का परिवहन करने के लिए धान चालान जारी करते हैं। परिवहन में उपयोग किए जा रहे ट्रक नंबर की प्रविष्टि धान चालान में की जाती है। अतः जांच समिति द्वारा धान चालान में उल्लेखित ट्रक रजिस्ट्रेशन नंबर के आधार पर जांच कार्यवाही की गई। अनुविभागवार गठित जांच टल द्वारा जिले में स्थित सभी 46 राइस मिलर्स की जांच की गई। जांच उपरान्त जांच प्रतिवेदन प्रस्तुत किया गया। जांच टल द्वारा 43 राइस मिल में अनियमितता पाई गई। उक्त राइस मिलर द्वारा मिलिंग के लिए सोसाइटी/उपार्जन केंद्र और वेयर हाउस से लगभग 11,09,600 क्विंटल धान का उठाव ट्रकों के माध्यम से किया गया। उक्त ट्रक के रजिस्ट्रेशन नंबर धान चालान में दर्ज किए जाते हैं। जांच प्रतिवेदन के अनुसार धान चालान में दर्ज ट्रकों के रजिस्ट्रेशन नंबर की जांच करने पर पाया गया कि धान चालान में उल्लेखित 23 वाहन ट्रक ना होकर कार अथवा अन्य श्रेणी के वाहन के रूप में रजिस्टर्ड हैं। इन वाहन की 81 ट्रिप से लगभग 19490 क्विंटल धान का फर्जी परिवहन दर्शाया गया है। 55 वाहन के रजिस्ट्रेशन नंबर फर्जी हैं। इन वाहन की 258 ट्रिप से लगभग 72720 क्विंटल धान का फर्जी परिवहन दर्शाया गया है। 165 वाहन से कथित परिवहित मात्रा उनकी लोडिंग क्षमता से बहुत ज्यादा है। इन वाहन की 694 ट्रिप से लगभग 153200 क्विंटल धान का फर्जी परिवहन दर्शाया गया है। इस प्रकार कुल 1033 वाहन ट्रिप से कुल लगभग 2,45,400 क्विंटल धान का फर्जी परिवहन दर्शाया गया है। फर्जी परिवहन किया जाना दर्शाए गए उक्त धान का मूल्य, समर्थन मूल्य रुपये 2300 प्रति क्विंटल के मान से लगभग 56.44 करोड़ रुपये होता है। इस प्रकार जांच टल द्वारा लगभग 2,45,400 क्विंटल धान (मूल्य 56.44 करोड़ रुपये) की राइस मिलर्स द्वारा अफरातफरी किया जाना प्रथम दृष्टया सिद्ध पाया गया। जांच प्रतिवेदन में उल्लेखित अनियमितताओं के लिए संबंधित 43 राइस मिलर को कारण बताओ सूचना पत्र जारी किए गए। 42 राइस मिलर द्वारा सूचना पत्र का जवाब प्रस्तुत किया गया। 01 मिलर की ओर से जवाब प्राप्त नहीं हो सका। जांच प्रतिवेदन, कारण बताओ सूचना पत्र और कारण बताओ सूचना पत्र के राइस मिलर्स द्वारा प्रस्तुत जवाब का परीक्षण करने के लिए जिला कलेक्टर द्वारा आदेश क्र 227/स्टेनो/2025 जारी दिनांक 08.07.2025 के माध्यम से जिला स्तर पर परीक्षण टल का गठन किया गया। परीक्षण टल द्वारा दिनांक 09.07.2025 को परीक्षण एवं जांच रिपोर्ट प्रस्तुत की गई। उक्त रिपोर्ट की

प्रति संलग्न है। उक्त रिपोर्ट के साथ जांच प्रतिवेदन, कारण बताओ सूचना पत्र, राइस मिलर द्वारा प्रस्तुत जवाब की प्रतियां भी संलग्न की गई हैं। परीक्षण टल द्वारा प्रस्तुत रिपोर्ट दिनांक 09.07.2025 के अनुसार कारण बताओ सूचना पत्र के जवाब में किसी भी मिलर द्वारा पोर्टल पर धान चालान में दर्ज टुक नंबर के संबंध में आक्षेपित अनियमितता को लेकर इंकार नहीं किया गया है। अधिकांश मिलर्स द्वारा यह तर्क प्रस्तुत किया कि टुक नंबर दर्ज करने में MPSCSC के इश्यू सेंटर प्रभारी/कंप्यूटर ऑपरेटर द्वारा त्रुटि कारित की गई है। कुछ मिलर्स द्वारा प्रस्तुत कारण बताओ सूचना पत्र के जवाब में अस्पष्ट और भ्रामक जानकारी प्रस्तुत की गयी है। कुछ मिलर्स द्वारा टुक नंबर दर्ज करने में सामान्य लिपिकीय त्रुटियों को इंगित किया गया। परीक्षण टल द्वारा उक्त त्रुटियों को मान्य किया गया। वेयर हाउस से उठाव किए गए धान के संबंध में मिलर्स द्वारा शाखा प्रबंधक के प्रमाणीकरण के साथ गेट पास आदि की जानकारी दी गई। परीक्षण टल द्वारा उक्त जानकारी को भी मान्य किया गया। राइस मिलर्स द्वारा प्रस्तुत तर्कों के संबंध में परीक्षण टल द्वारा अभिमत प्रस्तुत किया गया कि वेयरहाउस से उठाव किये गये धान की मात्रा और सामान्य लिपिकीय त्रुटियों के आधार पर सदिग्ध मानी गई धान की मात्रा को मान्य कर जाँच टल द्वारा प्रतिवेदित अफरातफरी किए गए धान की मात्रा में से उक्त धान की मात्रा को कम किया गया। सभी मिलर्स द्वारा धान चालान में अंकित टुक नंबर को MPSCSC के इश्यू सेंटर प्रभारी/कंप्यूटर ऑपरेटर द्वारा गलत दर्ज किए जाने का तर्क प्रस्तुत किए जाने के संबंध में परीक्षण टल द्वारा पाया गया कि इश्यू सेंटर प्रभारी/कंप्यूटर ऑपरेटर द्वारा टुक का नंबर फीड नहीं किया जाता। टुक का नंबर तो मास्टर डेटा में मिलर द्वारा ही फीड किया जाता है। इश्यू सेंटर प्रभारी/कंप्यूटर ऑपरेटर द्वारा पूर्व से फीड मास्टर डेटा में से टुक का नंबर, मिलर द्वारा बताए अनुसार केवल सेलेक्ट किया जाता है और फिर धान चालान जेनरेट किया जाता है। अतः फर्जी टुक नंबर की एंटी के लिए केवल इश्यू सेंटर प्रभारी/कंप्यूटर ऑपरेटर को उत्तरदायी माना जाना कदापि उचित नहीं है। इश्यू सेंटर प्रभारी/कंप्यूटर ऑपरेटर की गलती यह अवश्य है कि उसने फीड करने के पहले वाहन को वेरीफाई नहीं किया जो किया जाना जरूरी था। सोसाइटी और उपार्जन केंद्र स्तर से किए गए परिवहन के बारे में सभी मिलर ने गोलमाल और भ्रामक जानकारी प्रस्तुत की गई जिसे परीक्षण टल द्वारा अमान्य किया गया। राइस मिलर्स द्वारा जवाब के साथ जिन वाहन क्रमांकों का उल्लेख किया गया है वे पोर्टल में दर्ज वाहन क्रमांक से मेल नहीं खाते हैं। अतः उन्हें भी मान्य नहीं किया गया है। राइस मिलर्स द्वारा जवाब के साथ प्रस्तुत कांटा पर्चियों का अवलोकन करने पर पाया गया कि कांटा पर्ची में वस्तु का नाम अथवा पार्टी का नाम अथवा टोनों दर्ज नहीं है। अतः उसे भी मान्य किए जाने योग्य नहीं माना गया। अतः सोसाइटी/ उपार्जन केंद्र स्तर से किए उठाव के संबंध में जाँच टल द्वारा आक्षेपित अफरातफरी की धान की मात्रा को परीक्षण टल द्वारा सही माना गया। परीक्षण टल द्वारा लगभग 1,87,026 क्विंटल धान (मूल्य 43.02 करोड़ रुपये) का फर्जी परिवहन दर्शाकर अफरातफरी किया जाना सिद्ध पाया है। परीक्षण टल द्वारा जनहित में लगभग एक करोड़ रुपये से अधिक मूल्य के धान की अफरातफरी करने वाले 16 राइस मिलर्स के विरुद्ध आपराधिक प्रकरण दर्ज किया जाना प्रस्तावित किया गया है। लगभग एक करोड़ रुपये से अधिक मूल्य के धान की अफरातफरी करने वाले मिलर्स की कुल संख्या 16 है। मुख्य रूप से उक्त 16 मिलर्स द्वारा ही लगभग 78.58 प्रतिशत धान की अफरातफरी की गई। परीक्षण टल द्वारा उक्त 16 मिलर्स द्वारा लगभग 1,46,982 क्विंटल धान (मूल्य लगभग 33.81 करोड़ रुपये) की अफरातफरी किया जाना सिद्ध पाया है। परीक्षण टल की रिपोर्ट के अनुसार यह सिद्ध पाया गया कि सोसाइटी/ इश्यू सेंटर से आपराधिक साँठगाँठ कर उक्त धान के उठाव का फर्जी धान चालान जेनरेट किया गया है। व्यापारियों अथवा विचौलियों के माध्यम से एकत्रित धान अथवा पूर्व से इकट्ठा किये गये चावल को सुविचारित षडयंत्रकर संगठित तौर पर खपाकर शासकीय धान का गवन किया गया है। इस प्रकार राइस मिलर्स, मध्यप्रदेश स्टेट सिविल सप्लाई कारपोरेशन के कतिपय अधिकारी और कर्मचारी द्वारा संगठित होकर तथा एकराय होकर, सुविचारित आपराधिक षडयंत्रक, शासकीय दस्तावेजों में कूटरचना की गई तथा कपटपूर्ण कार्य कर, विश्वासघात कर सार्वजनिक वितरण प्रणाली हेतु उपार्जित धान को क्षति कारित कर शासन के साथ धोखाधड़ी और गवन का आपराधिक कृत्य कारित किया गया है। उक्त कृत्य में तथा सोसाइटी/ उपार्जन केंद्र के कतिपय अधिकारी/कर्मचारियों की भूमिका भी सदिग्ध है। उक्त कृत्य आवश्यक वस्तु अधिनियम, 1955 और उसके

तहत प्रकृत/ मध्यप्रदेश चावल अधि प्राप्ति (उदग्रहण) आदेश 1970 के प्रावधानों का भी उल्लंघन है। मिलिंग हेतु धान के परिवहन में अनियमितता कारित करने के लिए मुख्य रूप से राइस मिलर्स उत्तरदायी है। राइस मिलर्स द्वारा, MPSCSC के अधिकारियों और कर्मचारियों के साथ मिलीभगत कर धान की अफरातफरी की गई। जिन सोसाइटी से अवैधानिक उठाव किया गया है, उन सोसाइटी के समिति प्रबंधक, उपार्जन प्रभारी और कंप्यूटर ऑपरेटर की भूमिका भी संदिग्ध है। उक्त व्यक्तियों के उत्तरदायित्व का निर्धारण गहन पुलिस अनुसंधान के उपरांत ही हो सकता है। अतः सार्वजनिक वितरण प्रणाली के तहत चावल घनाकर वितरण किए जाने के लिए उपार्जित शासकीय धान की अफरातफरी के आपराधिक कृत्य में संलिप्त निम्नलिखित राइस मिलर्स, मध्य प्रदेश स्टेट सिविल सप्लाकइज कर्पोरेशन के कर्मचारियों/ अधिकारियों के विरुद्ध तथा सहकारी संस्थाओं के अन्य संदिग्ध कर्मचारियों/ अधिकारियों के विरुद्ध भारतीय न्याय संहिता और अत्यावश्यक वस्तु अधिनियम, 1955 की सुसंगत धाराओं के तहत आपराधिक प्रकरण दर्ज कर आवश्यक कार्यवाही करने का कष्ट करें - 1. श्री अनिल सिगला, प्रोपराइटर/पार्टनर श्री राधेकृष्णार एगो सिहोरा 2. श्री राकेश शिवहरे, प्रोपराइटर/पार्टनर मां नर्मदा एगो फुड कटनी बायपास रोड देवरी कला पनागर, जबलपुर 3. श्री अंकित जैन, प्रोपराइटर/पार्टनर त्रिगुण एगो फुड प्रा. लि. सिहोरा 4. श्री राजेश हेमराजानी, प्रोपराइटर/पार्टनर महालक्ष्मी इंडस्ट्रीज कटंगी रोड ओरिया पनागर जबलपुर 5. श्री कमल कुमार जैन प्रोपराइटर/पार्टनर जैनम फूड्स ग्राम खिरकाखेड़ा, शहपुरा, जबलपुर 6. श्री आशीष हंसवानी, प्रोपराइटर/पार्टनर हंसवानी एण्ड संस कटराखेड़ा परियट 7. श्री प्रांजल केशरवानी प्रोपराइटर/पार्टनर मां नर्मदा एगो इंडस्ट्रीज, ग्राम- उमरिया डुगरीया इंडस्ट्री यल एरिया 8. श्रीमती निधि पटेल, प्रोपराइटर/पार्टनर मां भगवती इंडस्ट्रीज सिहोरा 9. श्री आनंद जैन, प्रोपराइटर/पार्टनर सुविधि राइस मिल सिहोरा 10. श्री पारस जैन प्रोपराइटर/पार्टनर चिन्मय सागर ग्राम- शहपुरा भोपाल रोड, शहपुरा, जबलपुर 11. श्रीमती रीता शिवहरे प्रोपराइटर/पार्टनर छवि इंडस्ट्रीज राइस मिल, आधारताल जबलपुर 12. श्री मनोज कुमार सहजवानी, प्रोपराइटर/पार्टनर जय भगवान जी फूड प्रोडक्ट्स सिहोरा 13. श्री विनय कुमार, प्रोपराइटर/पार्टनर शिवाय राइस एण्डर जनरल मिल्सज प्राइवेट लिमिटेड सिहोरा 14. श्री जितेन्द्रि जग्गीम प्रोपराइटर/पार्टनर शाहजी फूड्स रिछाई जबलपुर 15. श्री नीरज असाटी, प्रोपराइटर/पार्टनर वैष्णवी ट्रेडिंग कम्पनी एण्डप राइस मिल मझौली 16. सोनम साहू, प्रोपराइटर/पार्टनर आयुपी एगो इंडस्ट्रीज ग्राम पहाड़ीखेड़ा निवास रोड जबलपुर 17. श्री टिलीप किरार प्रभारी जिला प्रबंधक MPSCSC, MPSCSC कार्यालय कलेक्ट्रेट कार्यालय परिसर- 9407349175 18. श्री सुनील प्रजापति ऑपरेटर MPSCSC कार्यालय कलेक्ट्रेट कार्यालय परिसर- 9424514606 19. श्री राम किशोर वैगा, प्रभारी इश्यू सेंटर जबलपुर मण्डी MPSCSC जबलपुर मोवाइल MPSCSC जबलपुर 21. श्री रामेन्द्र शर्मा, प्रभारी इश्यू सेंटर रिछाई एवं शहपुरा MPSCSC जबलपुर मोवाइल नंबर - 8463055033 22. श्री सुमित कोरी, कंप्यूटर ऑपरेटर इश्यू सेंटर रिछाई MPSCSC जबलपुर, मोवाइल नंबर- 930832018 23. श्री गोविंद अवस्थी, कंप्यूटर ऑपरेटर इश्यू सेंटर शहपुरा MPSCSC जबलपुर, मोवाइल नंबर- 9993393506 24. श्री धर्मेन्द्र सिंह चन्दौ ल, प्रभारी इश्यू सेंटर सिहोरा मण्डीज MPSCSC जबलपुर मोवाइल नंबर - 9111110919 25. श्री सौरभ शुक्ला, कंप्यूटर ऑपरेटर इश्यू सेंटर सिहोरा मण्डीज MPSCSC जबलपुर, मोवाइल नंबर- 9303686368, 26. श्री धी.एस. मेहर, प्रभारी इश्यू सेंटर पाटन MPSCSC जबलपुर मोवाइल नंबर- 9425645131, 27. श्री विक्रम सिंह यादव, कंप्यूटर ऑपरेटर इश्यू सेंटर पाटन MPSCSC जबलपुर, मोवाइल नंबर- 8085840929 28. अन्य व्यक्ति (सोसाइटी एवं उपार्जन केंद्र से संबंधित संदिग्ध कर्मचारी) संलग्न 2 :- उपरोक्तानुसार परीक्षण एवं जांच रिपोर्ट। (कलेक्टर महोदय द्वारा आदेशित) संजय खरे प्रभारी जिला आपूर्ति नियंत्रक जबलपुर पृष्ठांकन क्रमांक- 865 जबलपुर, दिनांक 10.07.2025 प्रतिलिपि - कलेक्टर एवं जिला टंडाधिकारी जबलपुर। पुलिस अधीक्षक जबलपुर सूचनार्थ एवं आवश्यक कार्यवाही हेतु साटर प्रेषित। श्रीमती नीलम उपाध्याय, कनिष्ठ आपूर्ति अधिकारी, ओमती। आप क्राइम ब्रांच थाना में प्रथम सूचना रिपोर्ट दर्ज कराकर पालन प्रतिवेदन प्रस्तुत करें। हस्ताक्षर हिंदी में अस्पष्ट संजय खरे प्रभारी जिला आपूर्ति नियंत्रक जबलपुर

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.

(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद्र सं. 2 उल्लेख धारा के तहत है।) or (या)

(1) Registered the case and took up the investigation:
(प्रकरण दर्ज किया गया और जांच के लिए लिया गया):

(2) Directed (Name of I.O.) (जांच अधिकारी का नाम): DHANI RAM BARKADE

No. (सं.):

Rank (पद): I (Inspector)

to take up the investigation

(को जांच अपने पास में लेने के लिए निर्देश दिया गया) or (या)

(3) Refused investigation due to (जांच के लिए):

or (के कारण इंकार किया या)

(4) Transferred to P.S. (थाना):

District (ज़िला):

on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित).

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant / informant free of cost. (शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी।)

R.O.A.C. (आर. ओ. ए. सी.)

थाना प्रभारी के निर्देश पर प्राथमिकी दर्ज की गई

FIR Writer (सूचनाकर्ता के हस्ताक्षर)

Name (नाम):

Rank (पद):

शैलेष मिश्रा
मिरीशु

Signature of Officer in charge, Police Station
(थाना प्रभारी के हस्ताक्षर)

Name (नाम): SAILESH MISHRA

Rank (पद): I (Inspector)

No. (सं.):

14. Signature/Thumb impression of the complainant / informant.
(शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान):15. Date and time of dispatch to the court
(अदालत में प्रेषण की दिनांक और समय):

Attachment to item 7 of First Information Report (प्रथम सूचना रिपोर्ट के मद 7 संलग्नक):

Physical features, deformities and other details of the suspect/accused: (If known / seen)
(सदिग्ध / अभियुक्त की शारीरिक विशेषताएँ, विकृतियाँ और अन्य विवरण : (यदि ज्ञात / देखा गया))

S.No. (क्र.सं.)	Sex (लिंग)	Date/Year of Birth (जन्म)	Build (बनावट)	Height (cms.)	Complexion (रंग)	Identification Mark(s) (पहचान चिन्ह)
1	2	3	4	5	6	7
1	पुरुष					
2	पुरुष					
3	पुरुष					
4	पुरुष					

N.C.R.B (एन.सी.आर.बी)
I.I.F.-1 (एकीकृत जाँच फार्म -1)

5	पुरुष					
6	पुरुष					
7	पुरुष					
8	महिला					
9	पुरुष					
10	पुरुष					
11	महिला					
12	पुरुष					

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

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N.C.R.B (एन.सी.आर.बी)
I.I.F.-1 (एकीकृत जाँच फार्म -1)

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IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

WP No. 27786 of 2025

*(JITENDRA JAGGI Vs THE STATE OF MADHYA PRADESH AND OTHERS)*Dated : 24-07-2025

*Shri Anil Khare - Senior Advocate with Shri Udit Maindiretta
- Advocate & Shri Shri Sanjay Agrawal - Senior Advocate with Shri Yash
Soni - Advocate for petitioner.*

Shri A.S. Baghel - Government Advocate for respondents/State.

Issue notice to the respondents on payment of process fee within seven working days by RAD mode, failing which, this petition shall stand dismissed without further reference to the Court.

Heard on the question of interim relief.

Learned counsel for the petitioner has brought to the notice of this Court an order dated 21.7.2025 passed in WP No.27899/2025 wherein under similar circumstances interim relief has been granted to the petitioner.

Counsel appearing for the State on instructions has produced before this Court a report dated 09.07.2025 which shows that show cause notice was issued to the petitioner.

The petitioner submitted a detailed reply to the show cause notice however, there was no consideration to the contents made in the reply for show cause notice. Apart from the aforesaid, there is an interim relief granted in similar matters viz., W.P. No.28425/2025 and W. P. No.27899/2025.

Under these circumstances, petitioner too is entitled for the similar

relief.

As an interim measure, it is directed that till the next date of hearing, no coercive action in pursuance to the FIR registered against the petitioner be taken by the respondents-authorities.

It is made clear that, this order will be confined to the petitioner herein only.

List the petition for analogous hearing along with W. P. No.28425/2025 and W.P. No.27899/2025.

Certified copy as per rules.

(VISHAL MISHRA)
JUDGE

L.Raj



MADHYA PRADESH POORVA KSHETRA VIDYUT VITARAN CO.LTD.

Block No.7, Shakti Bhawan, Rampur, Jabalpur || GSTIN- 23AADC6175E2ZM

Email: centralizedbillingcellez@gmail.com

Website:www.mpez.co.in

Electricity Supply Bill(SAC-996912)

Bill ID : H9512832000-202512-1

SBI Virtual A/c No: M35594454470H9512832000

Date Of Issue : 31-DEC-2025

Last Dates Of Payment

I. By Online

15-JAN-2026

Bill month : December-2025

SHAHJI FOODS
PROP.SHRI JITENDRA KU JAGGI
PLOT.NO.-175,INDUSTRIAL AREA,
RICHHAL,JABALPUR(M.P)482004 NA
Mob. No. ***7220**
Email Id jaggigourov68@gmail.com

Loc Code 1445500, Circle : Jabalpur CITY
 Cons. Code H9512832000 Old Cons. Code 1445500527057
 PAN : ACHPJ1476C S/C No : N-539
 Total SD Held : Rs. 509600.00
 Connection Date : 31/12/2011
 Supply Voltage : 11 KV
 Purpose : OTHER HT INDUSTRIES

Cont. Demand 190 KVA [TempCd 0] [Standby CD 0] * Tariff HV-3.1.A Industrial on 11KV * ANNUAL GMC : 1200 per KVA

New Tarrif Start: 07-APR-2025		
Type: Normal HT		
Feeder Name: Richhai-1		
Meter No. Q0944990 MF	300.000000	0.000000
* AMR Reading	I	II
Max Demand Recorded	0.16120	0.000000
Transformer Loss	0.000000	0.000000
Total Max Demand	48.360000	0.000000
Adjustment	0.000000	0.000000
Net Max Demand	48.000000	0.000000
Billing Demand	171.000000	0.000000
Energy Units (KWH) Reading		
On 23-DEC-2025	1413.455000	0.000000
On 23-NOV-2025	1407.170000	0.000000
DIFFERENCE With MF	1885.500000	0.000000
Transformer Loss	0.000000	0.000000
Adjustment	0.000000	0.000000
Total Units	1886.000000	0.000000
Net Units Supplied	1886.000000	0.000000
KWH EXPORT :	0.000000	
KWH EXPORT Adj :	0.000000	
Previous CF Units :	0.000000	
Current CF Units :	0.000000	
TOD1 :	659.000000	0.000000
TOD2 :	228.000000	0.000000
TOD3 :	581.000000	0.000000
TOD4 :	417.000000	0.000000
Demand in excess of CD.	0	0
KVAH Units Reading		
On 23-DEC-2025	1475.505000	0.000000
On 23-NOV-2025	1467.895000	0.000000
DIFFERENCE With MF	2283.000000	0.000000
Transformer Loss	0.000000	0.000000
Adjustment	0.000000	0.000000
Total Units	2283.000000	0.000000
Net KVAH Units Supplied	2283.000000	0.000000
Avg Power Factor 0.83		
Progressive KWH Consumption Upto	103333.000	
Current Month		
REQUIRED TMM	171000.00	
ASD ARREAR	0	
ASD ARREAR PAID	0	
ASD ARREAR BALANCE	0	
SURCHARGE ARREAR BALANCE	0	
Progressive Current Month Bill Total(Rs.)	0.00	

Fixed Charges	68229.00
171 * 399	
Energy Charges	14145.00
1886 * 7.50	
FPPAS on Energy Charges	-315.43
14145.00 * -0.0223	
PF Surcharge	1244.66
13829.57 * 9	
Electricity Duty	1245.00
13829.57*9%, (1886 KWH)	
TOD1 Rebate	-362.42
659 * 7.3328 * 0.075	
TOD2 Surcharge	334.38
228 * 7.3328 * 0.20	
TOD3 Rebate	-852.07
581 * 7.3328 * 0.20	
TOD4 Surcharge	611.56
417 * 7.3328 * 0.20	
TMM Difference (+)	128355.00
17114 * 7.50	
Rebate On Online Payment	-1000.00
Surcharge On Outstanding Amount	1306.00
Round Off Adj	0.32

CURRENT MONTH BILL	212941.00
Arrears Inc. Cumm. Surch.	-70.00
SD Int. on 509600 @ 6.50%	-2723.00
TDS on 2723 @ 10.00%	273.00
NET BILL PAYABLE	210421.00
Rs. TWO LAKH TEN THOUSAND FOUR HUNDRED AND TWENTY ONE ONLY	
NET BILL PAYABLE AFTER DUE DATE	213051.00

Accounts Officer (CBC)
 M.P. Poorv K.V.V.C.L, Jabalpur

For SHAHJI FOODS

Proprietor

Jeel
 25/12/26

Month Year	CD	Consumption
December-2015	130	4050.00

Previous Month Bill Amount 317354.00

Last Month Payment Details: Total Amt. 317424

Date	Mode	Receipt No.	Amt (Rs.)
30-DEC-2025	SBI Virtual Account	743417571580	104580
15-DEC-2025	SBI Virtual Account	682978278530	212844

Previous Reading Details				
MTH	Type	Date	MF	KWH Reading
NOV-25	AMR	23-NOV-2025	300.000000	1407.17
OCT-25	AMR	23-OCT-2025	300.000000	1392.94
SEP-25	AMR	23-SEP-2025	300.000000	1376.71
AUG-25	AMR	23-AUG-2025	300.000000	1342.30
JUL-25	AMR	23-JUL-2025	300.000000	1274.01
JUN-25	AMR	23-JUN-2025	300.000000	1171.79



MADHYA PRADESH POWER CORPORATION LIMITED KSHETRA VIDYUT VITARAN CO.LTD.

Block No.7, Shakti Bhawan, Rampur, Jabalpur || GSTIN- 23AADCM6175E2ZM

Email: centralizedbillingcellez@gmail.com

Website: www.mpez.co.in

Electricity Supply Bill(SAC-996912)

SBI Virtual A/c No: M35594454470H9512832000

Bill ID : H9512832000-202511-1

Date Of Issue :

29-NOV-2025

Last Dates Of Payment

1. By Online

15-DEC-2025

Bill month :

November-2025

SHAHJI FOODS
PROP.SHRI JITENDRA KU JAGGI
PLOT.NO.-175,INDUSTRIAL AREA,
RICHHAI,JABALPUR(M.P)482004 NA
Mob. No. ***7220**
Email Id jaggigourov68@gmail.com

Loc Code 1445500, Circle : Jabalpur CITY
Cons. Code H9512832000 Old Cons. Code 1445500527057
PAN : ACHPJ1476C S/C No : N-539
Total SD Held : Rs. 509600.00
Connection Date : 31/12/2011
Supply Voltage : 11 KV
Purpose : OTHER HT INDUSTRIES

Cont. Demand 190 KVA [TempCd 0] [Standby CD 0] * Tariff HV-3.1.A Industrial on 11KV * ANNUAL GMC : 1200 per KVA

New Tarrif Start: 07-APR-2025		
Type: Normal HT		
Feeder Name: Richhai-1		
Meter No. Q0944990 MF	300.000000	0.000000
* AMR Reading	I	II
Max Demand Recorded	0.43800	0.00000
Transformer Loss	0.00000	0.00000
Total Max Demand	131.40000	0.00000
Adjustment	0.00000	0.00000
Net Max Demand	131.00000	0.00000
Billing Demand	171.00000	0.00000
Energy Units (KWH) Reading		
On 23-NOV-2025	1407.17000	0.00000
On 23-OCT-2025	1392.94000	0.00000
DIFFERENCE With MF	4269.00000	0.00000
Transformer Loss	0.00000	0.00000
Adjustment	0.00000	0.00000
Total Units	4269.00000	0.00000
Net Units Supplied	4269.00000	0.00000
KWH EXPORT :	0.00000	0.00000
KWH EXPORT Adj :	0.00000	0.00000
Previous CF Units :	0.00000	0.00000
Current CF Units :	0.00000	0.00000
TOD1 :	719.00000	0.00000
TOD2 :	258.00000	0.00000
TOD3 :	2675.00000	0.00000
TOD4 :	620.00000	0.00000
Demand in excess of CD.	0	0
KVAH Units Reading		
On 23-NOV-2025	1467.89500	0.00000
On 23-OCT-2025	1452.06500	0.00000
DIFFERENCE With MF	4749.00000	0.00000
Transformer Loss	0.00000	0.00000
Adjustment	0.00000	0.00000
Total Units	4749.00000	0.00000
Net KVAH Units Supplied	4749.00000	0.00000
Avg Power Factor 0.90	Avg Load Factor 3.000	
Progressive KWH Consumption Upto	101447.000	
Current Month		
REQUIRED TMM	152000.00	
ASD ARREAR	0	
ASD ARREAR PAID	0	
ASD ARREAR BALANCE	0	
SURCHARGE ARREAR BALANCE	0	
Progressive Current Month Bill Total(Rs.)	0.00	

Fixed Charges	68229.00
171 * 399	
Energy Charges	32017.50
4269 * 7.50	
FPPAS on Energy Charges	-1514.43
32017.50 * -0.0473	
Electricity Duty	2745.00
30503.07*9%, (4269 KWH)	
TOD1 Rebate	-385.30
719 * 7.1452 * 0.075	
TOD2 Surcharge	368.69
258 * 7.1452 * 0.20	
TOD3 Rebate	-3822.68
2675 * 7.1452 * 0.20	
TOD4 Surcharge	886.00
620 * 7.1452 * 0.20	
TMM Difference (+)	110482.50
14731 * 7.50	
Surcharge On Outstanding Amount	3838.00
Round Off Adj	-0.28

CURRENT MONTH BILL	212844.00
Arrears Inc. Cumm. Surch.	107041.00
SD Int. on 509600 @ 6.50%	-2813.00
TDS on 2813 @ 10.00%	282.00
NET BILL PAYABLE	317354.00
Rs. THREE LAKH SEVENTEEN THOUSAND THREE HUNDRED AND FIFTY FOUR ONLY	
NET BILL PAYABLE AFTER DUE DATE	321321.00

Accounts Officer (CBC)
M.P. Poorv K.V.V.C.L, Jabalpur

Month Year	CD	Consumption	
November-2015	130	5290.00	
Previous Month Bill Amount 520803.00			
Last Month Payment Details: Total Amt. 413762			
Date	Mode	Receipt No.	Amt (Rs.)
28-NOV-2025	SBI Virtual Account	459513949739	200000
13-NOV-2025	SBI Virtual Account	456017576356	213762

MTH	Type	Date	MF	KWH Reading
OCT-25	AMR	23-OCT-2025	300.000000	1392.94
SEP-25	AMR	23-SEP-2025	300.000000	1376.71
AUG-25	AMR	23-AUG-2025	300.000000	1342.30
JUL-25	AMR	23-JUL-2025	300.000000	1274.01
JUN-25	AMR	23-JUN-2025	300.000000	1171.79
MAY-25	AMR	23-MAY-2025	300.000000	1099.20

Arrears inc. Cumm. Surch. 107041.00

For SHAHJI FOODS

Neel
Proprietor

29/12/26



MADHYA PRADESH POWER CORPORATION KSHETRA VIDYUT VITARAN CO.LTD.

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Block No.7, Shakti Bhawan, Rampur, Jabalpur || GSTIN- 23AADCM6175E2ZM

Email: centralizedbillingcellez@gmail.com

Website: www.mpez.co.in

Electricity Supply Bill(SAC-996912)

Bill ID : H9512832000-202510-1

SBI Virtual A/c No: M35594454470H9512832000

Date Of Issue : 30-OCT-2025

Last Dates Of Payment

I. By Online

14-NOV-2025

Bill month : October-2025

SHAHJI FOODS
PROP.SHRI JITENDRA KU JAGGI
PLOT.NO.-175,INDUSTRIAL AREA,
RICHHAI,JABALPUR(M.P)482004 NA
Mob. No. *****7220
Email Id jaggigourov68@gmail.com

Loc Code 1445500,Circle : Jabalpur CITY
Cons. Code H9512832000 Old Cons. Code 1445500527057
PAN : ACHPJ1476C S/C No : N-539
Total SD Held : Rs. 509600.00
Connection Date : 31/12/2011
Supply Voltage : 11 KV
Purpose : OTHER HT INDUSTRIES

Cont. Demand 190 KVA [TempCd 0] [Standby CD 0] * Tariff HV-3.1.A Industrial on 11KV * ANNUAL GMC : 1200 per KVA

New Tarrif Start: 07-APR-2025

Type: Normal HT

Feeder Name: Richhai-1

Meter No. Q0944990 MF

* AMR Reading

Transformer Loss

Total Max Demand

Adjustment

Net Max Demand

Billing Demand

Energy Units (KWH) Reading

On 23-OCT-2025

On 23-SEP-2025

DIFFERENCE With MF

Transformer Loss

Adjustment

Total Units

Net Units Supplied

KWH EXPORT :

KWH EXPORT Adj :

Previous CF Units :

Current CF Units :

TOD1 :

TOD2 :

TOD3 :

TOD4 :

Demand in excess of CD.

KVAH Units Reading

On 23-OCT-2025

On 23-SEP-2025

DIFFERENCE With MF

Transformer Loss

Adjustment

Total Units

Net KVAH Units Supplied

Avg Power Factor 0.91

Progressive KWH Consumption Upto

Current Month

REQUIRED TMM

ASD ARREAR

ASD ARREAR PAID

ASD ARREAR BALANCE

SURCHARGE ARREAR BALANCE

Progressive Current Month Bill Total(Rs.)

Month Year	CD	Consumption		
October-2015	130	13562.00		
Previous Month Bill Amount 461612.00				
Last Month Payment Details: Total Amt. 152121				
Date	Mode	Receipt No.	Amt (Rs.)	
14-OCT-2025	SBI Virtual Account	801126831484	152121	
Previous Reading Details				
MTH	Type	Date	MF	KWH Reading
SEP-25	AMR	23-SEP-2025	300.000000	1376.71
AUG-25	AMR	23-AUG-2025	300.000000	1342.30
JUL-25	AMR	23-JUL-2025	300.000000	1274.01
JUN-25	AMR	23-JUN-2025	300.000000	1171.79
MAY-25	AMR	23-MAY-2025	300.000000	1099.20
APR-25	AMR	23-APR-2025	300.000000	1081.21

Fixed Charges 68229.00

171 * 399

Energy Charges

4871 * 7.50

FPPAS on Energy Charges

4871 * 7.50

Electricity Duty

35531.51 * 9%, (4871 KWH)

TOD1 Rebate

663 * 7.2945 * 0.075

TOD2 Surcharge

257 * 7.2945 * 0.20

TOD3 Rebate

3020 * 7.2945 * 0.20

TOD4 Surcharge

933 * 7.2945 * 0.20

TMM Difference (+)

14129 * 7.50

Surcharge On Outstanding Amount

Round Off Adj

CURRENT MONTH BILL

Arrears Inc. Cum. Surch.

SD Int. on 509600 @ 6.50%

TDS on 2723 @ 10.00%

NET BILL PAYABLE

Rs. FIVE LAKH TWENTY THOUSAND EIGHT HUNDRED

AND THREE ONLY

NET BILL PAYABLE AFTER DUE DATE

Accounts Officer (CBC)
M.P. Poorv K.V.V.C.L, Jabalpur

For SHAHJI FOODS

Proprietor

1. Pay your HT Bill thru RTGS/NEFT mentioning your SBI Virtual Account No. which is mentioned at top of the bill. Account No. is your SBI Virtual Account No. Account name is MP Poorva Kshetra Vidyut Vitran Co. Ltd. IFSC Code is SBIN0007934.
2. The bill is payable within the due date, even if consumer feels that there is a discrepancy and/or clarification are called for, the consumer is requested to pay in full provisionally or under protest subject to subsequent adjustment.
3. Please check and verify your PAN number, Email ID, Mobile No. mentioned on Bill. In case of any statutory/legal obligation the consumer will be solely responsible for the same.
4. Aforesaid Last payment details are subject to Realization and Reconciliation.
5. For any inquiry related with HT Bill/Payment, Please contact us on 0761-2070461 or mail us on our Email ID.

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MADHYA PRADESH POOL & KSHETRA VIDYUT VITARAN CO.LTD.

Block No.7, Shakti Bhawan, Rampur, Jabalpur || GSTIN- 23AADCM6175E2ZM

Website:www.mpez.co.in

Email: centralizedbillingcellez@gmail.com

Electricity Supply Bill(SAC-996912)

SBI Virtual A/c No: M35594454470H9512832000

Bill ID : H9512832000-202509-1

Date Of Issue : 29-SEP-2025

Last Dates Of Payment

1. By Online

14-OCT-2025

Bill month : September-2025

SHAHJI FOODS
PROP.SHRI JITENDRA KU JAGGI
PLOT.NO.-175,INDUSTRIAL AREA,
RICHHAJ,JABALPUR(M.P)482004 NA
Mob. No. ***7220**
Email Id jaggigourov68@gmail.com

Loc Code 1445500, Circle : Jabalpur CITY
Cons. Code H9512832000 Old Cons. Code 1445500527057
PAN : ACHPJ1476C S/C No : N-539
Total SD Held : Rs. 509600.00
Connection Date : 31/12/2011
Supply Voltage : 11 KV
Purpose : OTHER HT INDUSTRIES

Cont. Demand 190 KVA [TempCd 0] [Standby CD 0] * Tariff HV-3.1.A Industrial on 11KV * ANNUAL GMC : 1200 per KVA

New Tarrif Start: 07-APR-2025		
Type: Normal HT		
Feeder Name: Richhai-1		
Meter No. Q0944990 MF	300.000000	0.000000
* AMR Reading	1	11
Max Demand Recorded	0.68360	0.000000
Transformer Loss	0.00000	0.000000
Total Max Demand	205.08000	0.000000
Adjustment	0.00000	0.000000
Net Max Demand	205.00000	0.000000
Billing Demand	205.00000	0.000000
Energy Units (KWH) Reading		
On 23-SEP-2025	1376.70500	0.000000
On 23-AUG-2025	1342.29500	0.000000
DIFFERENCE With MF	10323.00000	0.000000
Transformer Loss	0.00000	0.000000
Adjustment	0.00000	0.000000
Total Units	10323.00000	0.000000
Net Units Supplied	10323.00000	0.000000
KWH EXPORT :	0.00000	
KWH EXPORT Adj :	0.00000	
Previous CF Units :	0.00000	
Current CF Units :	0.00000	
TOD1 :	684.00000	0.000000
TOD2 :	293.00000	0.000000
TOD3 :	6125.00000	0.000000
TOD4 :	3227.00000	0.000000
Demand in excess of CD.	15	0
KVAH Units Reading		
On 23-SEP-2025	1434.30000	0.000000
On 23-AUG-2025	1397.85500	0.000000
DIFFERENCE With MF	10933.50000	0.000000
Transformer Loss	0.00000	0.000000
Adjustment	0.00000	0.000000
Total Units	10934.00000	0.000000
Net KVAH Units Supplied	10934.00000	0.000000
Avg Power Factor 0.94		Avg Load Factor 7.000
Progressive KWH Consumption Upto	92307.000	
Current Month		
REQUIRED TMM	115500.00	
ASD ARREAR	0	
ASD ARREAR PAID	0	
ASD ARREAR BALANCE	0	
Progressive Current Month Bill Total(Rs.)	0.00	

Fixed Charges	75810.00
190 * 399	
Fixed Charges	5985.00
15 * 399.00	
Energy Charges	71760.00
9568 * 7.50	
Energy Charges	5662.50
755 * 7.50	
FPPAS on Energy Charges	751.00
77422.50 * 0.0097	
Electricity Duty	7036.00
78173.50*9%, (10323 KWH)	
TOD1 Rebate	-517.98
684 * 7.5728 * 0.1	
TOD2 Surcharge	443.77
293 * 7.5728 * 0.20	
TOD3 Rebate	-9276.68
6125 * 7.5728 * 0.20	
TOD4 Surcharge	4887.49
3227 * 7.5728 * 0.20	
TMM Difference (+)	76327.50
10177 * 7.50	
Surcharge On Outstanding Amount	2844.00
Round Off Adj	0.40

CURRENT MONTH BILL	241713.00
Arrears Inc. Cumm. Surch.	227522.00
SD Int. on 514667 @ 6.50%	-2841.00
TDS on 2841 @ 10.00%	285.00
SD Refund 3	-5067.00
NET BILL PAYABLE	461612.00
Rs. FOUR LAKH SIXTY ONE THOUSAND SIX HUNDRED AND TWELVE ONLY	
NET BILL PAYABLE AFTER DUE DATE	467382.00

Accounts Officer (CBC)
M.P. Poorv K.V.V.C.L, Jabalpur

Month Year	CD	Consumption	
September-2015	130	15360.00	
Previous Month Bill Amount		537013.00	
Last Month Payment Details: Total Amt. 309491			
Date	Mode	Receipt No.	Amt (Rs.)
15-SEP-2025	SBI Virtual Account	055875575082	309491

Previous Reading Details

MTH	Type	Date	MF	KWH Reading
AUG-25	AMR	23-AUG-2025	300.000000	1342.30
JUL-25	AMR	23-JUL-2025	300.000000	1274.01
JUN-25	AMR	23-JUN-2025	300.000000	1171.79
MAY-25	AMR	23-MAY-2025	300.000000	1099.20
APR-25	AMR	23-APR-2025	300.000000	1081.21
MAR-25	AMR	23-MAR-2025	300.000000	1068.95

For SHAHJI FOODS

Proprietor

29/09/25

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Tax Invoice**SHAH METAL INDUSTRIES**Part of Plot No 107, Near Alimco
Industrial Area, Richhai
JabalpurUdyam Registration No. UDYAM-MP-24-0000992
GSTIN/ UIN : 23ABPFS1015H1ZE
State Name : Madhya Pradesh, Code : 23
E-Mail : shahmetalindustries@gmail.com
Consignee (Ship to)**Shahji Foods**175, Industrial Area Richhai
JabalpurGSTIN/ UIN : 23AHPJ1476C1Z1
PAN/IT No : AHPJ1476C
State Name : Madhya Pradesh, Code : 23
Buyer (Bill to)**Shahji Foods**175, Industrial Area Richhai
JabalpurGSTIN/ UIN : 23AHPJ1476C1Z1
PAN/IT No : AHPJ1476C
State Name : Madhya Pradesh, Code : 23

SI No	Description of Goods	HSN/SAC	Quantity	Rate (Incl of Tax)	Rate	per	Amount
1	Sheet/Coil (CC, GC, GP, PPGI , PPGL)(72109090)	72109090	135.00 kgs	118.00	100.00	kgs	13,500.00
							CGST 1,215.00
							SGST 1,215.00
							Total 135.00 kgs ₹ 15,930.00

Amount Chargeable (in words)

Indian Rupees Fifteen Thousand Nine Hundred Thirty Only

Declaration

This is to certify that the particulars given herein are true and correct and the amount represents price actually charged.

Terms & Conditions:

- Goods once sold will not be taken back or exchanged.
- Interest @24% P.A. will be charged if the bill is not paid within 3 days from the date of bill.
- All our risks ceases as soon as goods are dispatched from our factory
- We are not responsible for damage or shortage of goods in transit.

Company's Bank DetailsA/c Holder's Name : **Shah Metal Industries**
Bank Name : **H.D.F.C. C/c**
A/c No. : **02242790000354**
Branch & IFS Code : **Golbazar & HDFC0000224**

Customer's Seal and Signature

For SHAHJI FOODS

Proprietor

for SHAH METAL INDUSTRIES

172 Tax Invoice

SHAH METAL INDUSTRIES

Part of Plot No 107, Near Alimco
Industrial Area, Richhai
Jabalpur
Udyam Registration No.: UDYAM-MP-24-0000992
GSTIN/UIN: 23ABPFS1015H1ZE
State Name : Madhya Pradesh, Code : 23
E-Mail : shahmetalindustries@gmail.com
Consignee (Ship to)

Shahji Foods

175, Industrial Area Richhai
Jabalpur
GSTIN/UIN : 23ACHPJ1476C1Z1
PAN/IT No : ACHPJ1476C
State Name : Madhya Pradesh, Code : 23
Buyer (Bill to)

Shahji Foods

175, Industrial Area Richhai
Jabalpur
GSTIN/UIN : 23ACHPJ1476C1Z1
PAN/IT No : ACHPJ1476C
State Name : Madhya Pradesh, Code : 23

Invoice No.	Dated
Delivery Note	3-Jul-21 Mode/Terms of Payment
Buyer's Order No.	Dated
Dispatch Doc No.	Delivery Note Date
Dispatched through	Destination
Bill of Lading/LR-RR No.	Motor Vehicle No.
dt. 3-Jul-21	
Terms of Delivery	

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate (Incl. of Tax)	Rate	per	Amount
1	Plate for Structures	73082011	56.00 kgs	100.01	84.75	kgs	4,746.00
2	Cleat	730890	54.00 kgs	92.00	77.97	kgs	4,210.38
3	Foundation Bolt (73181500)	73181500	25.00 kgs	120.01	101.70	kgs	2,542.50
							11,498.88
CGST							1,034.90
SGST							1,034.90
Round Off							0.32
Total			135.00 kgs				₹ 13,569.00

Amount Chargeable (in words)

Indian Rupees Thirteen Thousand Five Hundred Sixty Nine Only

E. & O.E

Declaration

This is to certify that the particulars given herein are true and correct and the amount represents price actually charged.

Terms & Conditions

- Goods once sold will not be taken back or exchanged.
- Interest @24% P.A. will be charged if the bill is not paid within 3 days from the date of bill.
- All our risks ceases as soon as goods are dispatched from our factory
- We are not responsible for damage or shortage of goods in transit.

Company's Bank Details

A/c Holder's Name : Shah Metal Industries
Bank Name : H.D.F.C. C/c
A/c No. : 02242790000354
Branch & IFS Code : Golbazar & HDFC0000224

Customer's Seal and Signature

For SHAHJI FOODS

Proprietor

for SHAH METAL INDUSTRIES

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Tax Invoice

SHAH METAL INDUSTRIES

Part of Plot No 107, Near Alimco
Industrial Area, Richhai
Jabalpur
Udyam Registration No.: UDYAM-MP-24-0000992
GSTIN/UIN: 23ABPFS1015H1ZE
State Name: Madhya Pradesh, Code: 23
E-Mail: shahmetalindustries@gmail.com
Consignee (Ship to)

Shahji Foods

175, Industrial Area Richhai
Jabalpur
GSTIN/UIN : 23ACHPJ1476C1Z1
PAN/IT No : ACHPJ1476C
State Name : Madhya Pradesh, Code : 23
Buyer (Bill to)

Shahji Foods

175, Industrial Area Richhai
Jabalpur
GSTIN/UIN : 23ACHPJ1476C1Z1
PAN/IT No : ACHPJ1476C
State Name : Madhya Pradesh, Code : 23

Invoice No. 421	e-Way Bill No. 651445041286	Dated 26-Jul-22
Delivery Note	Mode/Terms of Payment	
Buyer's Order No.	Dated	
Dispatch Doc No.	Delivery Note Date	
Dispatched through	Destination	
Bill of Lading/LR-RR No. dt. 26-Jul-22	Motor Vehicle No. MP20 LB 9528	
Terms of Delivery		

Sl No.	Description of Goods and Services	HSN/SAC	Quantity	Rate (Incl. of Tax)	Rate	per	Amount	
1	PROFILE SHEET AMNS	72109090	1,448.00 kgs	100.01	84.75	kgs	1,22,718.00	
2	CC Profile Sheet/coil(Accessories) {72109090}	72109090	158.00 kgs	112.01	94.92	kgs	14,997.36	
3	Tapping Screw(73181400)	73181400	1,500 Pcs	2.50	2.12	Pcs	3,180.00	
4	Tapping Screw(73181400)	73181400	500 Pcs	1.99	1.69	Pcs	845.00	
5	Freight /Loading	996511					240.90	
							1,41,981.26	
							CGST	12,778.31
							SGST	12,778.31
							Round Off	0.12
Total							₹ 1,67,538.00	

Amount Chargeable (in words)

Indian Rupees One Lakh Sixty Seven Thousand Five Hundred Thirty Eight Only

E. & O.E

Declaration

This is to certify that the particulars given herein are true and correct and the amount represents price actually charged.

Terms & Conditions:

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- Interest @24% P.A. will be charged if the bill is not paid within 3 days from the date of bill.
- All our risks ceases as soon as goods are dispatched from our factory
- We are not responsible for damage or shortage of goods in transit.

Company's Bank Details

A/c Holder's Name : **Shah Metal Industries**
Bank Name : **H.D.F.C. C/c**
A/c No. : **02242790000354**
Branch & IFS Code : **Golbazar & HDFC0000224**

Customer's Seal and Signature

For SHAHJI FOODS

Neesh
Proprietor

For SHAH METAL INDUSTRIES

GSTIN : 23AHPJ1476C1Z1

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 II Jai Maharmada II
 ALL SUBJECT TO JABALPUR JURISDICTION



SHAHJI FOODS

Manufacturers of : Best Quality of Dall & Rice

175, Industrial Estate, Richhai, Jabalpur

Dated 19-9/

Bill No. 286

M/s

210121

GSTIN

Address

Broker

BAGS	PARTICULARS	WEIGHT	RATE	AMOUNT Rs. P.
	192191			29520
F.O.R. Despatching Station			GST	
To			Advance Freight	
R.R. No./G.R. No.			Insurance Charges	
Wagon/Truck No.			Misc. Exp.	
Driver Signature			GRAND TOTAL	29520

R.T.G.S. Code : UBIN0903671
 Bank A/c. No.: 026613100000089
 Union Bank of India, Jabalpur

For : SHAHJI FOODS

The Terms will be according to Association

Manager/Prop.

GSTIN : 23AHPJ1476C1Z1

॥ Jai Mahadev ॥
ALL SUBJECT TO JABALPUR JURISDICTION

Mob.:9425157220



SHAHJI FOODS

Manufacturers of : Best Quality of Dall & Rice

Bill No. 2648

175, Industrial Estate, Richhai, Jabalpur

Dated 26.1.21

M/s Keshav

GSTIN

Address Broker

BAGS	PARTICULARS	WEIGHT	RATE	AMOUNT	
				Rs.	P.
	Chika	81.40	220	17900/-	
F.O.R. Despatching Station			GST		
To			Advance Freight		
R.R. No./G.R. No.			Insurance Charges		
Wagon/Truck No.			Misc. Exp.		
Driver Signature			GRAND TOTAL	17900/-	

R.T.G.S. Code : UBIN0903671
 Bank A/c. No.: 026613100000089
 Union Bank of India, Jabalpur

For SHAHJI FOODS
 15/01/21
 Proprietor/Prop.

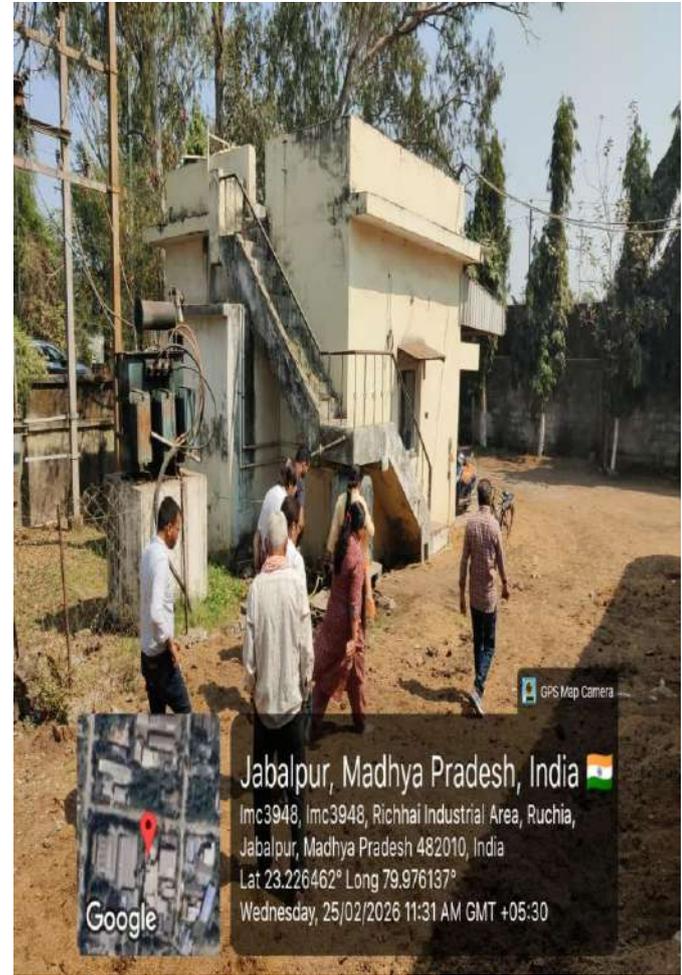
The Terms will be according to Association

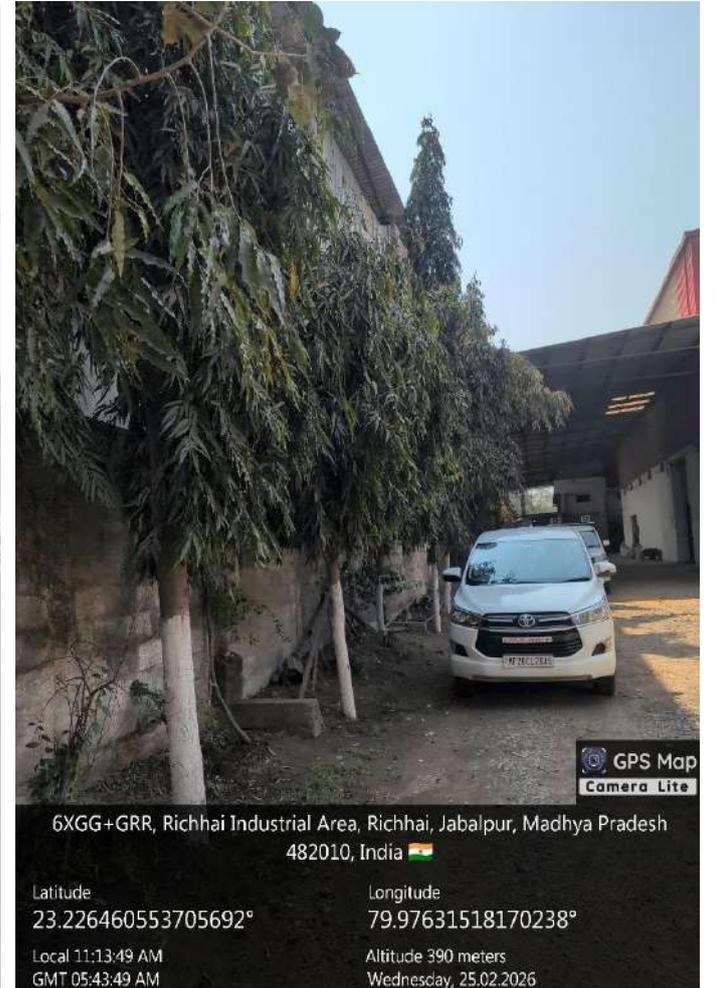
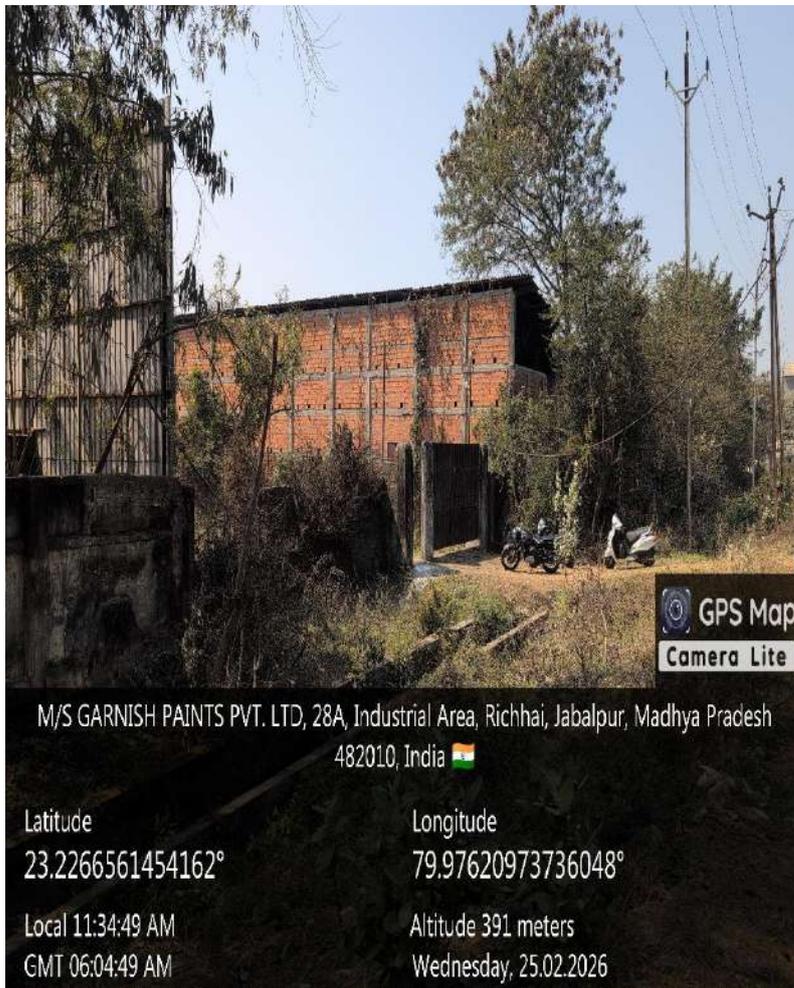
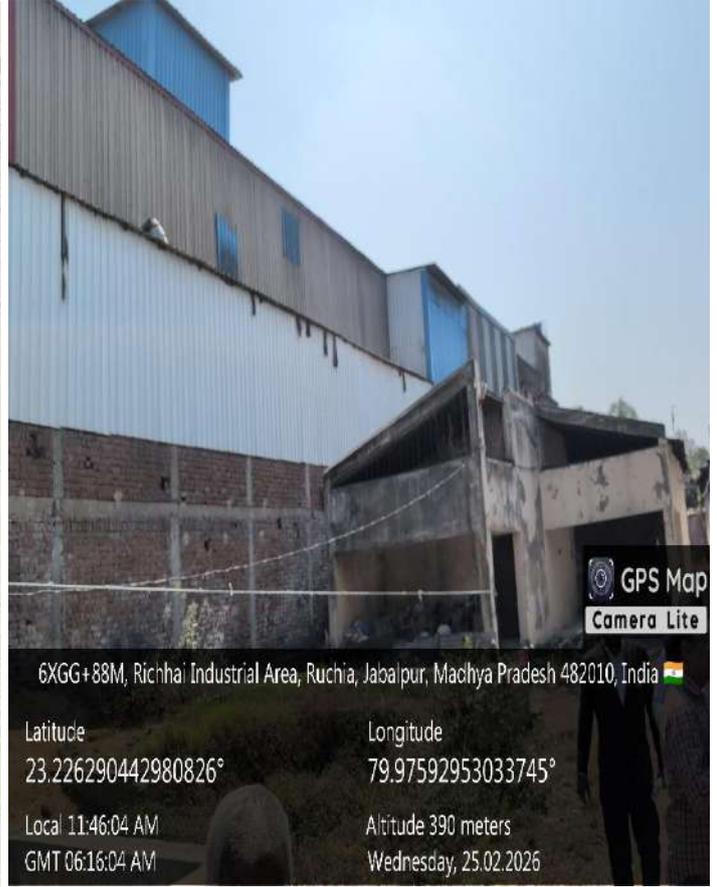


Photographs during Committee Inspection

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Annexure-12







ADVOCATE PRANJAL PANDEY <advocatepranjalpandey@gmail.com>

Joint Committee Report in OA 193/2025 Sanjeev Kesharwani vs. State of Madhya Pradesh & Ors.

1 message

ADVOCATE PRANJAL PANDEY <advocatepranjalpandey@gmail.com>

Wed, Mar 18, 2026 at 7:28 PM

To: ngtczbbho-mp@gov.in

Cc: Prateek Jain <adv.prateek2014@gmail.com>, parul.bhadoria04@gmail.com, harnengt@gmail.com, romppcbjbp@rediffmail.com

Dear Madam/Sir

Please find enclosed the Joint Committee Report on behalf of MP PCB filed in compliance of order dated 07.01.2026 passed by Hon'ble NGT (CZ) in **OA 193/2025 Sanjeev Kesharwani vs. State of Madhya Pradesh & Ors.** The same shall be filed as and when the portal starts working. It is requested to place this report on record since the matter is listed on 20.03.20256 for hearing.

Regards

Advocate Pranjal Pandey**Retainer Counsel****MP PCB****JCR in NGT CZ OA-193-2025.pdf**

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